

RESUME  
OF  
BUSINESS TRANSACTED  
BY THE  
15TH  
PUNJAB VIDHAN SABHA  
DURING  
ITS SECOND SESSION, 2017  
WITH  
APPENDICES CONTAINING DAILY BULLETINS  
AND  
COMMITTEES OF THE VIDHAN SABHA



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PUNJAB VIDHAN SABHA SECRETARIAT, CHANDIGARH.  
April, 2018

## **PREFACE**

The following pages contain Resume of Business transacted by the Fifteenth Vidhan Sabha during its Second Session, 2017 held from 14th June 2017 to 23rd June 2017 together with the Bulletins issued after the adjournment of each Sitting of the Sabha.

2. It is hoped that the publication would be found useful by the Members and others who may wish to know in detail what work was done by the Vidhan Sabha in the above mentioned Session.

3. Any suggestion for further improvement of this publication in future would be very gratefully welcomed.

Chandigarh:  
Dated:12th April, 2018

SHASHI LAKHANPAL MISHRA,  
SECRETARY

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## **1. SUMMONING, SITTINGS AND PROROGATION OF THE VIDHAN SABHA**

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The Fifteenth Punjab Vidhan Sabha was summoned by an Order of the Governor, dated the 9<sup>th</sup> June, 2017 to meet for its Second (2<sup>nd</sup>) Session in the Punjab Vidhan Sabha Hall, Vidhan Bhavan, Chandigarh at 2.00 P.M. on the 14<sup>th</sup> June, 2017 and it continued to meet till 23<sup>rd</sup> June, 2017 when it adjourned sine-die. It was later prorogued by an Order of the Governor dated the 4<sup>th</sup> July, 2017.

During the Session, the Sabha held eight Sittings.

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## 2. PROGRAMME OBSERVED

Sr. No.	Date	Programme observed
1.	Wednesday, the 14 <sup>th</sup> June, 2017 (2.00 P.M. to 2.19 P.M.)	<p>Obituary references to the deaths of –</p> <ul style="list-style-type: none"> <li>i) Shri Vinod Khanna, Lok Sabha Member;</li> <li>ii) Sardar Kanwar Pal Singh Gill, former D.G.P., Punjab;</li> <li>iii) Sardar Nishan Singh, Freedom Fighter;</li> <li>iv) Sardar Gurdev Singh, Freedom Fighter;</li> <li>v) Sardar Banta Singh, Freedom Fighter;</li> <li>vi) Martyr Paramjeet Singh;</li> <li>vii) Martyr Raghuvveer Singh, Inspector-cum-Company Commander (C.R.P.F.);</li> <li>viii) Sardar Lovepreet Singh, Constable;</li> <li>ix) Dr. Dilbagh Singh Athwal, Agriculture Scientist;</li> <li>x) Sardar Kirpal Singh Khirnia, Eminent Personality;</li> <li>xi) Farmers who have committed suicides; and</li> <li>xii) Youngsters who lost their lives due to drug abuse in the last ten years.</li> </ul>
2.	Thursday, the 15 <sup>th</sup> June, 2017 (10.00 A.M. to 12.47 P.M.)	<ul style="list-style-type: none"> <li>1. Obituary reference to the death of Prof. Ajmer Singh Aulakh, Eminent Punjabi Playwriter.</li> <li>2. Announcements made by the Speaker/Secretary regarding Panel of Chairmen and Bills.</li> <li>3. Presentation and adoption of the First Report of the Business Advisory Committee.</li> <li>4. Suspension of Sardar Simarjeet Singh Bains, MLA from the services of the House by the speaker for the remaining session.</li> </ul>
Sr. No.	Date	Programme observed

Sr. No.	Date	Programme observed
5.	<p data-bbox="797 174 1133 203"><u>Non- Official Resolution-</u></p> <p data-bbox="846 222 1289 405">"This House highly appreciates the arrangements made by the State Government for the procurement of wheat and timely payments to the farmers for their crops without any hassle."</p> <p data-bbox="1117 409 1279 436">(Only moved)</p>	
3.	Friday, the 16 <sup>th</sup> June, 2017 (10.00 A.M. to 3.00 P.M.)	<ol style="list-style-type: none"> <li data-bbox="797 457 1175 487">1. Election of Deputy Speaker.</li> <li data-bbox="797 510 1289 720">2. Issue regarding breach of Privilege raised by Shri Brahm Mohindra, Minister for Parliamentary Affairs against Sardar Sukhpal Singh Khaira, MLA regarding uploading the proceedings of the House on Facebook. (Carried)</li> <li data-bbox="797 764 1289 919">3. Suspension of Sardar Sukhpal Singh Khaira, MLA for the remaining period of the current session by the speaker for violating the sanctity of the House after naming him twice.</li> <li data-bbox="797 932 1273 1024">4. Discussion on the Motion of Thanks on the Governor's Address. (Continued)</li> </ol>
4.	Saturday, the 17 <sup>th</sup> June, 2017 Sunday, the 18 <sup>th</sup> June, 2017	} Holidays
5.	Monday, the 19 <sup>th</sup> June, 2017 (2.00 P.M. to 9.04 P.M.)	<ol style="list-style-type: none"> <li data-bbox="797 1136 1289 1409">1. Issue regarding breach of Privilege raised by Sardar Kulbir Singh Zira, MLA against Sardar Simarjeet Singh Bains, MLA regarding tearing of papers and throwing them into the well of the House. (Referred to the Committee of Privileges with the consent of the House)</li> <li data-bbox="797 1423 1289 1556">2. <u>Legislative Business-</u> The Punjab Goods and Services Tax Bill, 2017. (Passed)</li> </ol>

		3. Resumption of Discussion on the Governor's Address and Vote on the Motion of Thanks. (Concluded)
		4. Constitution of a five Member Committee of the House to examine the suicides committed by farmers in the State.
6. Tuesday, the 20 <sup>th</sup> June, 2017 (10.00 A.M. to 11.58 A.M.)		Presentation of Budget Estimates for the year 2017-18
7. Wednesday, the 21 <sup>st</sup> June, 2017 (10.00 A.M. to 3.00 P.M.)	1.	Motion regarding authorizing Hon'ble Speaker to nominate two members for the Senate of Panjab University, Chandigarh. (Carried unanimously)
	2.	General Discussion on the Budget Estimates for the year 2017-18.
8. Thursday, the 22 <sup>nd</sup> June, 2017 (10.00 A.M. to 3.53 P.M.)	1.	Issue regarding breach of Privilege raised by Shri Brahm Mohindra, Minister for Parliamentary Affairs against Shri Pawan Kumar Tinu, MLA regarding use of disgraceful language against a sitting Minister and Hon'ble Speaker. (Carried)
	2.	Proposal by the Hon'ble Chief Minister regarding constituting a five member Committee with regard to identifying the number of landless labourers and their outstanding loans.
	3.	Resumption of General Discussion on Budget Estimates for the year 2017-18. (Concluded)
	4.	<u>Financial Business-</u> i) Discussion and Voting on Demands for Grants relating to the Budget Estimates for the year 2017-18. (Carried unanimously)
<b>Sr. No.</b>	<b>Date</b>	<b>Programme observed</b>



- 
- ii) The Punjab Appropriation (No.2) Bill, 2017.

(Passed)

9. Friday, the 23<sup>rd</sup> June, 2017  
(10.00 A.M. to 1.24 P.M.)

1. Issue regarding breach of Privilege raised by Shri Brahm Mohindra, Minister for Parliamentary Affairs against Sardar Sukhbir Singh Badal, MLA regarding use of unparliamentary language against the Chair, thus leading to the contempt of the House.

(Carried unanimously)

2. Motion under Rule 16 regarding adjournment of the House sine-die.

(Carried unanimously)

3. Legislative Business-

- i) The Khalsa University (Repeal) Bill, 2017.

(Passed)

- ii) The Punjab Co-operative Societies (Amendment) Bill, 2017

(Passed)

- iii) The Punjab Agricultural Produce Markets (Amendment) Bill, 2017

(Passed)

- iv) The Punjab Panchayati Raj (Amendment) Bill, 2017

(Passed)

- v) The Punjab Municipal (Amendment) Bill, 2017

(Passed)

- vi) The Punjab Municipal Corporation (Amendment) Bill, 2017

(Passed)

- vii) The Maharaja Ranjit Singh Punjab Technical University (Amendment) Bill, 2017

(Passed)

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Sr. No.	Date	Programme observed
viii)	The I.K. Gujral Punjab Technical University (Amendment) Bill, 2017	(Passed)
ix)	The Punjab Excise (Amendment) Bill, 2017	(Passed)
x)	The Punjab Agricultural Produce Markets (Second Amendment) Bill, 2017	(Passed)
xi)	The Punjab Infrastructure (Development and Regulation) Amendment Bill, 2017	(Passed)
xii)	The Punjab Municipal Infrastructure Development Fund (Amendment) Bill, 2017	(Passed)

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### **3. ELECTION OF DEPUTY SPEAKER**

The Vidhan Sabha elected Sardar Ajaib Singh Bhatti, MLA as Deputy Speaker on 16<sup>th</sup> June, 2017.

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### **4. PANEL OF CHAIRMEN**

On 14<sup>th</sup> June, 2017, the Speaker nominated the following Members to serve on the Panel of Chairmen under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly) and an announcement was made by the Hon'ble Speaker in the House on the 15<sup>th</sup> June, 2017: -

1. Sardar Sukhjinder Singh Randhawa, MLA,
  2. Sardar Pargat Singh, MLA,
  3. Shri Aman Arora, MLA,
  4. Sardar Gurpartap Singh Wadala, MLA.
-

## **5. GOVERNOR'S ADDRESS**

The Governor addressed the Punjab Vidhan Sabha on 28<sup>th</sup> March, 2017.

The Speaker laid a copy of the Governor's Address on the Table of the House on the 29<sup>th</sup> March, 2017.

The Motion of Thanks on the Governor's Address was moved by Dr. Raj Kumar Verka, MLA on 16<sup>th</sup> June, 2017, which was seconded by Sardar Balbir Singh Sidhu, MLA on the same day.

The Motion was discussed on :-

16 <sup>th</sup> June, 2017	For 161 minutes (Treasury Benches - 106 minutes, AAP - 33 minutes, SAD - 17 minutes and BJP -5 minutes).
19 <sup>th</sup> June, 2017	For 216 minutes (Treasury Benches - 138 minutes, AAP - 42 minutes, SAD - 29 minutes and LIP -7 minutes).

22 Members took part in the discussion, 5 from the Treasury Benches (including the mover/seconder of the Motion and the Chief Minister), 12 from AAP, 3 from SAD, 1 from BJP and 1 from LIP speaking for 244 minutes, 75 minutes, 46 minutes, 5 minutes and 7 minutes respectively.

The Motion was carried on the 19<sup>th</sup> June, 2017.

It was communicated by the Speaker on the 21<sup>st</sup> June, 2017 to the Governor.

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## 6. OBITUARY REFERENCES

References to the deaths of the following were made by the Hon'ble Speaker on the 14<sup>th</sup> and 15<sup>th</sup> June, 2017:-

1. Shri Vinod Khanna, Lok Sabha Member;
2. Sardar Kanwar Pal Singh Gill, former D.G.P., Punjab;
3. Sardar Nishan Singh, Freedom Fighter;
4. Sardar Gurdev Singh, Freedom Fighter;
5. Sardar Banta Singh, Freedom Fighter;
6. Martyr Paramjeet Singh;
7. Martyr Raghuvveer Singh, Inspector-cum-Company Commander (C.R.P.F.);
8. Sardar Lovepreet Singh, Constable;
9. Dr. Dilbagh Singh Athwal, Agriculture Scientist;
10. Sardar Kirpal Singh Khirnia, Eminent Personality;
11. Farmers who have committed suicides;
12. Youngsters who lost their lives due to drug abuse in the last ten years; and
13. Prof. Ajmer Singh Aulakh, Eminent Punjabi Playwriter.

All the Members stood in silence for two minutes as a mark of respect to the memory of the deceased.

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## 7. FINANCIAL BUSINESS

### The Budget Estimates for the year 2017-18

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**I. The Budget Estimates for the year 2017-18** were presented to the House on the 20<sup>th</sup> June, 2017.

General discussion on the Budget was held on the -

21 <sup>st</sup> June, 2017	For 145 minutes (Treasury 65 minutes, AAP 30 minutes and SAD 50 minutes)
22 <sup>nd</sup> June, 2017	For 111 minutes (Treasury 111 minutes)

The Finance Minister, by way of reply, spoke for 53 minutes on the 22<sup>nd</sup> June, 2017.

Total time taken by the Treasury Benches including time taken by the Finance Minister was 229 minutes, AAP 30 minutes and SAD 50 minutes.

**II. Demands for Grants: -** There were in all 30 Demands for Grants, totaling a sum of Rs. 118237,90,36,000/-.

All the Demands were discussed and put to the vote of the House and carried unanimously on the 22<sup>nd</sup> June, 2017.

#### **III. The Punjab Appropriation (No. 2) Bill, 2017.**

The Punjab Appropriation (No. 2) Bill, 2017 (No. 13-PLA-2017) in respect of the Demands voted by the Sabha and expenditure charged on the Consolidated Fund of the State of Punjab, was introduced on the 22<sup>nd</sup> June, 2017.

The Bill was passed on the 22<sup>nd</sup> June, 2017.

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## **8. LEGISLATION**

- i.) The Sabha transacted Financial Business on 22-6-2017; and
- ii.) The Sabha transacted Legislative Business on 19-6-2017 and 23-6-2017.

### **I. Official Bills**

The Sabha passed 14 Bills in all (including 1 Appropriation Bill, 1 Principal Bill, 1 Repeal Bill and 11 Amending Bills) (See Table)

### **II. Non-Official Bills**

NIL

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**TABLE**

Sr. No.	Title of the Bill	Minister Introducing	Date of Introduction	Date of Consideration	Number of Speeches					Time taken in Minutes					Amendment Proposed					Amendments not moved / withdrawn/ held out of order/ leave refused					Amendments Carried					Total Time taken in minutes for the disposal the Bill	Date of Passing	Remarks			
					INC.	AAP	SAD	BJP	IND	INC.	AAP	SAD	BJP	IND	INC.	AAP	SAD	BJP	IND	INC.	AAP	SAD	BJP	IND	INC.	AAP	SAD	BJP	IND						
1.	The Punjab Goods and Services Tax Bill, 2017.	Minister for Finance and Planning	19-6-2017	19-6-2017	2	1	1	1	-	20	9	7	3	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	39	19-6-2017	--
2.	The Punjab Appropriation (No.2) Bill, 2017	Minister for Finance	22-6-2017	22-6-2017	1	-	-	-	-	3	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	3	22-6-2017	--	
3.	The Khalsa University (Repeal) Bill, 2017.	Minister for Higher Education	23-6-2017	23-6-2017	3	-	-	-	-	40	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	40	23-6-2017	--		
4.	The Punjab Co-operative Societies (Amendment) Bill, 2017.	Minister for Parliamentary Affairs	23-6-2017	23-6-2017	2	-	-	-	-	8	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	8	23-6-2017	--		
5.	The Punjab Agricultural Produce Markets (Amendment) Bill, 2017	Minister for Parliamentary Affairs	23-6-2017	23-6-2017	1	-	-	-	-	4	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	4	23-6-2017	--		



6.	The Punjab Panchayati Raj (Amendment) Bill, 2017	Minister for Rural Development & Panchayats	23-6-2017	23-6-2017	1	-	-	-	-	3	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	3	23-6-2017	--
7.	The Punjab Municipal (Amendment) Bill, 2017	Minister for Local Government	23-6-2017	23-6-2017	1	-	-	-	-	6	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	6	23-6-2017	--
8.	The Punjab Municipal Corporation (Amendment) Bill, 2017	Minister for Local Government	23-6-2017	23-6-2017	3	-	-	-	-	8	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	8	23-6-2017	--
9.	The Maharaja Ranjit Singh Punjab Technical University (Amendment) Bill, 2017	Minister for Technical Education	23-6-2017	23-6-2017	1	-	-	-	-	4	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	4	23-6-2017	--
10.	The I.K. Gujral Punjab Technical University (Amendment) Bill, 2017	Minister for Technical Education	23-6-2017	23-6-2017	1	-	-	-	-	3	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	3	23-6-2017	--
11.	The Punjab Excise (Amendment) Bill, 2017	Minister for Parliamentary Affairs	23-6-2017	23-6-2017	1	-	-	-	-	6	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	6	23-6-2017	--
12.	The Punjab Agricultural Produce Markets (Second Amendment) Bill, 2017	Minister for Parliamentary Affairs	23-6-2017	23-6-2017	1	-	-	-	-	5	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	5	23-6-2017	--
13.	The Punjab Infrastructure (Development and Regulation) Amendment Bill, 2017	Minister for Finance	23-6-2017	23-6-2017	1	-	-	-	-	8	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	8	23-6-2017	--
14.	The Punjab Municipal Infrastructure Development Fund (Amendment) Bill, 2017	Minister for Finance	23-6-2017	23-6-2017	2	-	-	-	-	10	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	10	23-6-2017	--

## **9. SYNOPSIS OF BILLS PASSED BY THE VIDHAN SABHA**

1. **The Punjab Goods and Services Tax Bill, 2017**  
(Introduced and passed on the 19<sup>th</sup> June, 2017)

This Bill provides to make a provision for levy and collection of tax on intra-State supply of goods or services or both by the State of Punjab and the matters connected therewith or incidental thereto and for smooth implementation of Goods and Services Tax.

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2. **The Punjab Appropriation (No.2) Bill, 2017**  
(Introduced and passed on the 22<sup>nd</sup> June, 2017)

This Bill provides for the appropriation from and out of the Consolidated Fund of the State of Punjab of all money required to meet the expenditure charged on the Consolidated Fund and the grants made in advance by the Legislative Assembly in respect of the estimated expenditure of the State Government, for the Financial Year 2017-2018.

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3. **The Khalsa University (Repeal) Bill, 2017**  
(Introduced and passed on the 23<sup>rd</sup> June, 2012)

This Bill replaces the Khalsa University (Repeal) Ordinance, 2017 (Punjab Ordinance No. 1 of 2017), which was promulgated to repeal the Khalsa University Act, 2011 with a view to protect heritage character of Khalsa College, Amritsar.

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4. **The Punjab Co-operative Societies (Amendment) Bill, 2017**  
(Introduced and passed on the 23<sup>rd</sup> June, 2017)

This Bill seeks to amend the principal Act so as to abolish the Section 67-A of the Punjab Co-operative Societies Act, 1961 so that no authority under the Act ibid could unduly pester the farmers.

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5. **The Punjab Agricultural Produce Markets (Amendment) Bill, 2017**  
(Introduced and passed on the 23<sup>rd</sup> June, 2017)

This Bill replaces the Punjab Agricultural Produce Markets (Amendment) Ordinance, 2017 (Punjab Ordinance No. 2 of 2017), which was promulgated to amend the principal Act, so as to enable the State Government to supersede the Market Committees for a year for smooth transition and functioning of these Committees till they are reconstituted.

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**6. The Punjab Panchayati Raj (Amendment) Bill, 2017**  
(Introduced and passed on the 23<sup>rd</sup> June, 2017)

This Bill seeks to amend the principal Act, so as to enhance the representation of women in the direct election of members of Gram Panchayats, Panchayat Samitis and Zila Parishads from 33% to 50%.

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**7. The Punjab Municipal (Amendment) Bill, 2017**  
(Introduced and passed on the 23<sup>rd</sup> June, 2017)

This Bill seeks to amend the principal Act, so as to increase the representation of women from one third to one half in Urban Local Bodies in Punjab.

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**8. The Punjab Municipal Corporation (Amendment) Bill, 2017**  
(Introduced and passed on the 23<sup>rd</sup> June, 2017)

This Bill seeks to amend the principal Act so as to increase the representation of women from one third to one half in Urban Local Bodies in Punjab.

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**9. The Maharaja Ranjit Singh Punjab Technical University (Amendment) Bill, 2017**  
(Introduced and passed on the 23<sup>rd</sup> June, 2017)

This Bill replaces the Maharaja Ranjit Singh Punjab Technical University (Amendment) Ordinance, 2017 (Punjab Ordinance No. 4 of 2017), which was promulgated to amend the principal Act, so as to appoint the Chairman of Board of Governors from amongst persons of national eminence in the field of Industry, Technology or Technical Education for improving the standards of Technical Education.

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**10. The I.K. Gujral Punjab Technical University (Amendment) Bill, 2017**  
(Introduced and passed on the 23<sup>rd</sup> June, 2017)

This Bill replaces the I.K. Gujral Punjab Technical University (Amendment) Ordinance, 2017 (Punjab Ordinance No. 3 of 2017), which was promulgated to amend the principal Act, so as to appoint the Chairman of Board of Governors of this University from amongst persons of national eminence in the field of Industry, Technology or Technical Education for improving the standards of Technical Education.

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**11. The Punjab Excise (Amendment) Bill, 2017**  
(Introduced and passed on the 23<sup>rd</sup> June, 2017)

This Bill seeks to amend the principal Act so as to ensure that the hotels, restaurants, clubs and other notified places are allowed supply of alcohol only for consumption within their premises to secure livelihood of a large segment of State's population with a restriction on opening of liquor vends on or within 500 metres of the highways.

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**12. The Punjab Agricultural Produce Markets (Second Amendment) Bill, 2017**  
(Introduced and passed on the 23<sup>rd</sup> June, 2017)

This Bill seeks to amend the principal Act so as to enable the State Government to bring at par with present day requirement where modern way of trading through e-marketing and e-trading will be introduced alongwith the existing set up of APMC (Agricultural Produce Markets Committee).

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**13. The Punjab Infrastructure (Development and Regulation) Amendment Bill, 2017**  
(Introduced and passed on the 23<sup>rd</sup> June, 2017)

This Bill seeks to amend the principal Act so as to make provisions for the entire receipt of Infrastructure Fee levied and collected by the different Departments be remitted to the Treasury in the Consolidated Fund of the State instead of Punjab Infrastructure Development Fund. The receipts so deposited may be remitted back as Grant-in-aid to the Punjab Infrastructure Development Board as per need. The provisions of having Deputy Chief Minister, Punjab as Co-Chairman of the Board is also deleted.

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**14. The Punjab Municipal Infrastructure Development Fund (Amendment) Bill, 2017**  
(Introduced and passed on the 23<sup>rd</sup> June, 2017)

This Bill seeks to amend the principal Act so as to enable the State Government to provide the Grant-in-aid till the financial year 2020-21 under the Punjab Municipal Infrastructure Development Fund in lieu of share of Additional Tax, levied and collected under the Punjab Value Added Tax Act, 2005 after the implementation of Punjab State Goods and Services Tax Bill, 2017.

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**10. PAPERS RE-LAID / LAID**

<b>Sr. No.</b>	<b>By whom Re-laid/Laid</b>	<b>Date on which Re-laid/Laid</b>	<b>Subject</b>
1	2	3	4
1.	Minister for Parliamentary Affairs	15-06-2017	1 i) The Punjab State Electricity Regulatory Commission (Fee) (2 <sup>nd</sup> Amendment) Regulations, 2011; ii) Regarding specifying procedure for payment of compensation in the event of failure to meet the standards of performance by the Licensee as envisaged in Regulation 26 of the Punjab State Electricity Regulatory Commission (Electricity Supply Code and Related Matters) Regulations, 2007; iii) The Punjab State Electricity Regulatory Commission (Forum and Ombudsman) (Third Amendment) Regulations, 2011; iv) The Punjab State Electricity Regulatory Commission (Electricity Supply Code and Related Matters) (2 <sup>nd</sup> Amendment) Regulations, 2011; v) The Punjab State Electricity Regulatory Commission (Demand Side Management) Regulations, 2012; vi) Regarding amendment in the procedure for payment of compensation in the event of failure to meet the standards of performance by the Licensee as envisaged in Regulation 26 of the Punjab State Electricity Regulatory Commission (Electricity Supply Code and Related Matters) Regulations, 2007; vii) The Punjab State Electricity

1	2	3	4
			Regulatory Commission (Terms and Conditions for Inter-State Open Access) (1 <sup>st</sup> Amendment) Regulations, 2012;
		viii)	The Punjab State Electricity Regulatory Commission (Conduct of Business) (2 <sup>nd</sup> Amendment) Regulations, 2012;
		ix)	The Punjab State Electricity Regulatory Commission (Electricity Supply Code and Related Matters) (3 <sup>rd</sup> Amendment) Regulations, 2012;
		x)	The Punjab State Electricity Regulatory Commission (Engagement of Consultants) Regulations, 2012;
		xi)	Regarding amendment in the procedure for payment of compensation in the event of failure to meet the Standards of Performance by the Licensee as envisaged in Regulation 26 of the Punjab State Electricity Regulatory Commission (Electricity Supply Code and Related Matters) Regulations, 2007;
		xii)	The Punjab State Electricity Regulatory Commission (Terms and Conditions for Determination of Tariff), Second Amendment, Regulations, 2012;
		xiii)	The Punjab State Electricity Regulatory Commission (Power Purchase and Procurement Process of Licensee) Regulations, 2012;
		xiv)	The Punjab State Electricity Regulatory Commission (Forum & Ombudsman) (4 <sup>th</sup> Amendment) Regulations, 2012;

1	2	3	4
xv)	The Punjab State Electricity Regulatory Commission (Terms & Conditions for Intra-State Open Access) (2 <sup>nd</sup> Amendment) Regulations, 2012;		
xvi)	The Punjab State Electricity Regulatory Commission (Punjab State Grid Code) Regulations, 2013;		
xvii)	The Punjab State Electricity Regulatory Commission (Conduct of Business) (Third Amendment) Regulations, 2013;		
xviii)	The Punjab State Electricity Regulatory Commission (Electricity Supply Code and Related Matters) (4th Amendment) Regulations, 2013;		
xix)	Regarding designating of the officers of the Punjab State Power Corporation Limited (PSPCL) / Licensee to Act as authority for the discharge of functions as envisaged in Regulation 37.2(c)(i) of the Punjab State Electricity Regulatory Commission (Electricity Supply Code and Related Matters) Regulations, 2007;		
xx)	Regarding staying the operation of amendment to Sub-clause(c) of the Regulation 21.2 of Punjab State Electricity Regulatory Commission (Electricity Supply Code and Related Matters) (4th amendment) Regulations, 2013;		
xxi)	The Punjab State Electricity Regulatory Commission (Terms & Conditions for Intra-State Open Access) (3rd		

1	2	3	4
			Amendment) Regulations, 2013;
		xxii)	Regarding Consumers complaint and Handling Procedure (CCHP);
		xxiii)	The Punjab State Electricity Regulatory Commission (Forum and Ombudsman) (5th Amendment) Regulations, 2013;
		xxiv)	The Punjab State Electricity Regulatory Commission (Electricity Supply Code and Related Matters) (5 <sup>th</sup> Amendment) Regulations, 2013;
		xxv)	Regarding constitution of the State Advisory Committee;
		xxvi)	The Punjab State Electricity Regulatory Commission (Terms & Conditions for Intra-State Open Access) (4 <sup>th</sup> Amendment) Regulations, 2014;
		xxvii)	The Punjab State Electricity Regulatory Commission (Electricity Supply Code and Related Matters) Regulations, 2014,"in short Supply Code 2014;"
		xxviii)	Regarding constitution of a Supply Code Review Panel;
		xxix)	The Punjab State Electricity Regulatory Commission (State Advisory Committee) (1 <sup>st</sup> Amendment) Regulations, 2015;
		xxx)	The Punjab State Electricity Regulatory Commission (Renewable Purchase Obligation and its compliance) (Amendment-1) Regulations, 2015;
		xxx)	The Punjab State Electricity Regulatory Commission (Grid Interactive Rooftop Solar



1	2	3	4
			Photo Voltaic Systems based on Net Metering) Regulations, 2015;
		xxxii)	Regarding date of coming into force, first control period and effective date for enforcement of Punjab State Electricity Regulatory Commission (Terms and Conditions for Determination of Generation, Transmission, Wheeling and Retail Supply Tariff) Regulations, 2014;
		xxxiii)	The Punjab State Electricity Regulatory Commission (Terms and Conditions for Intra-State Open Access) (5 <sup>th</sup> Amendment) Regulations, 2015;
		xxxiv)	The Punjab State Electricity Regulatory Commission (Terms and Conditions for Determination of Tariff) (3 <sup>rd</sup> Amendment) Regulations, 2015;
		xxxv)	The Punjab State Electricity Regulatory Commission (Terms & Conditions for Determination of Tariff) (4 <sup>th</sup> Amendment) Regulations, 2015;
		xxxvi)	Regarding State Advisory Committee;
		xxxvii)	Regarding Consumer Complaint Handling Procedure (CCHP) (1 <sup>st</sup> Amendment) 2015;
		xxxviii)	The Punjab State Electricity Regulatory Commission (Terms & Conditions for Determination of Tariff) (5 <sup>th</sup> Amendment) Regulations, 2015; and
		xxxix)	The Punjab State Electricity Regulatory Commission (Appointment & Service

1	2	3	4
			<p>Conditions of Employees) Regulations, 2015, as required under Section 182 of the Electricity Act, 2003.</p> <p>2 i) The Punjab State Electricity Regulatory Commission (Terms and Conditions for Intra-state Open Access) (6<sup>th</sup> Amendment) Regulations, 2016;</p> <p>ii) The Punjab State Electricity Regulatory Commission (Terms and Conditions for Determination of Generation, Transmission, Wheeling and Retail Supply Tariff) (1<sup>st</sup> Amendment) Regulations, 2016;</p> <p>iii) The Punjab State Electricity Regulatory Commission (Terms and Conditions for Intra-State Open Access) (7<sup>th</sup> Amendment) Regulations, 2016;</p> <p>iv) Constitution of Punjab State Electricity Regulatory Commission Supply Code Review Panel;</p> <p>v) The Punjab State Electricity Regulatory Commission (the Electricity Supply Code and Related Matters) (1<sup>st</sup> Amendment) Regulations, 2016; and</p> <p>vi) Amendment in Consumer Complaint Handling Procedure (CCHP) (2<sup>nd</sup> Amendment) Regulations, 2016, as required under Section 182 of the Electricity Act, 2003.</p>
2.	Minister for Parliamentary Affairs	16-06-2017	<p>1 The 11<sup>th</sup> Annual Report &amp; Accounts of the Punjab State Grains Procurement Corporation Ltd., for the year 2013-14, as required under Section 619-A of the Companies Act, 1956.</p>

1	2	3	4
			<p>2 The Audit Observations on the Utilization of Grants received by the Punjab Agricultural University Ludhiana for the years 2013-14 and 2014-15, as required under Section 34(5) of the Haryana &amp; Punjab Agricultural Universities Act, 1970.</p> <p>3 The Annual Report of the Punjab Right to Service Commission for the year 2015-16, as required under Section 18(2) of the Punjab Right to Service Act, 2011.</p> <p>4 The 5<sup>th</sup> Annual Report of the Punjab State Power Corporation Ltd. for the year 2014-15, as required under Section 619-A of the Companies Act, 1956.</p> <p>5 The Annual Report of the Implementation of Mahatma Gandhi National Rural Employment Guarantee Scheme (MG NREGA) for the years 2009-10, 2010-11, 2011-12, 2012-13 &amp; 2013-14, as required under Section 13.11.3 of amending guidelines of MG NREGA.</p> <p>6 The Annual Administrative Report of the Local Audit Department for the year 2014-15.</p> <p>7 The 13<sup>th</sup> Annual Report &amp; Accounts of the Punjab Agro Foodgrains Corporation Ltd. for the year 2014-15, as required under Section 619-A of the Companies Act, 1956.</p>
3.	Minister for Finance and Planning	19-06-2017	<p>1 i) A white paper on Governance; and ii) A white paper on State Finance.</p>
4.	Minister for Parliamentary Affairs	19-06-2017	<p>2 i) Khalsa University (Repeal) Ordinance, 2017 (Punjab Ordinance No. 1 of 2017); ii) I.K. Gujral Punjab Technical University (Amendment) Ordinance, 2017 (Punjab Ordinance No. 3 of 2017); and</p>

1	2	3	4
			<p>iii) Maharaja Ranjit Singh Punjab Technical University (Amendment) Ordinance, 2017 (Punjab Ordinance No. 4 of 2017), as required under Article 213 (2)(a) of the Constitution of India.</p>
		3	<p>The Main Report of the Fifth Punjab Finance Commission alongwith Explanatory Memorandum as to the action taken on the recommendations of the above said Commission, as required under Article 243-I(4) and 243-Y(2) of the Constitution of India and Section 11 of the Punjab Finance Commission for Panchayats and Municipalities Act, 1994.</p>
		4	<p>The Punjab Development Fund Rules, 2016, as required under Section 9(3) of the Punjab Development Fund Act, 2014.</p>
5.	Minister for Parliamentary Affairs	21-06-2017	<p>1 The Punjab Agricultural Produce Markets (Amendment) Ordinance, 2017 (Punjab Ordinance No. 2 of 2017), as required under Article 213 (2)(a) of the Constitution of India.</p> <p>2 The Annual Report of the Punjab Public Service Commission for the period 1.4.2013 to 31.3.2014, as required under Article 323(2) of the Constitution of India.</p>
6.	Minister for Parliamentary Affairs	22-06-2017	<p>1 The Annual Technical Inspection Report on Panchayati Raj Institutions and Urban Local Bodies for the year ended 31st March, 2016, as required under Article 151 (2) of the Constitution of India.</p> <p>2 The Punjab State Real Estate (Regulation and Development) Rules, 2017, as required under Section 86(2) of the Real Estate (Regulation and Development) Act, 2016.</p>

1	2	3	4
		3	<p>i) Notification No. 17/05/16-5hg2/2007, dated the 25<sup>th</sup> April, 2017 regarding designating the Educational Tribunal, Punjab as the Real Estate Appellate Tribunal till the formal constitution of Appellate Tribunal; and</p> <p>ii) Notification No. 17/05/16-5hg2/885314/1, dated the 30<sup>th</sup> November, 2017 regarding appointing Principal Secretary, Department of Housing and Urban Development, Punjab as Real Estate Regulatory Authority till the formal Constitution of Regulatory Authority, as required under Section 86(2) of the Real Estate (Regulation and Development) Act, 2016.</p>
7. Minister for Parliamentary Affairs	23-06-2017	1	<p>The Sixth Annual Report of the Punjab State Transmission Corporation Limited for the year 2015-16, as required under Section 619-A of the Companies Act, 1956.</p> <p>2 The Annual Report of the Punjab State Board of Technical Education and Industrial Training for the year 2014-15, as required under Section 28(4) of the Punjab State Board of Technical Education &amp; Industrial Training Act, 1992.</p> <p>3 The Statement of trends in receipts and expenditure in relation to the Budget (2016-17) from 1.4.2016 to 31.3.2017, as required under Section 6(1) of the Punjab Fiscal Responsibility and Budget Management Act, 2003.</p>

**11. REPORTS PRESENTED/LAID**

<b>S.No.</b>	<b>By whom presented/ laid</b>	<b>Date on which presented/ laid</b>	<b>Subject</b>
<b><u>BUSINESS ADVISORY COMMITTEE</u></b>			
<b>1.</b>	<b>Speaker</b>	15-06-2017	First Report of the Business Advisory Committee.

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## 12. QUESTION OF PRIVILEGES

The following Questions of breach of Privileges were moved in the House. The details are as under:-

Sr. No.	Date of Motion	Member(s)/ Minister(s) giving notice	Against	Subject matter	Remarks
1.	16.6.2017	Shri Brahm Mohindra, Minister for Parliamentary Affairs	Sardar Sukhpal Singh Khaira, MLA	Regarding uploading the proceedings of the House on Facebook.	Hon'ble Speaker has referred it to the Committee of Privileges on 20.6.2017.
2.	19.6.2017	Sardar Kulbir Singh Zira, MLA	Sardar Simarjeet Singh Bains, MLA	Regarding tearing of papers and throwing them in the well of House.	Hon'ble Speaker has referred it to the Committee of Privileges on 20.6.2017.
3.	22.6.2017	Shri Brahm Mohindra, Minister for Parliamentary Affairs	Shri Pawan Kumar Tinu, MLA	Regarding use of disgraceful language against a sitting Minister and Hon'ble Speaker.	The motion was carried and referred to the Committee of Privileges by the Hon'ble Speaker on 28.6.2017.
4.	23.6.2017	Shri Brahm Mohindra, Minister for Parliamentary Affairs	Sardar Sukhbir Singh Badal, MLA	Regarding use of unparliamentary language against the Chair, thus leading to the contempt of the House.	The motion was carried unanimously and referred to the Committee of Privileges by the Hon'ble Speaker on 28.6.2017.

**13. ADJOURNMENT MOTIONS**

The following Adjournment Motions were received, the detail of which are as under:-

<b>Sr. No.</b>	<b>Date of Motion</b>	<b>Member(s) giving notice</b>	<b>Subject</b>	<b>Remarks</b>
1.	14.6.2017	Sardar Sukhpal Singh Khaira, MLA	Regarding illegal auction of sand pits.	Disallowed
2.	14.6.2017	Sardar Ajit Singh Kohar, MLA Sardar Harinderpal Singh Chandumajra, MLA Sardar Dilraj Singh Bhunder, MLA	Regarding not keeping up of the promises made to the labourers and farmers relating to their loan waivers and giving jobs to every household.	Disallowed
3.	15.6.2017	Shri Som Parkash, MLA Shri Dinesh Singh, MLA Shri Arun Narang, MLA	Regarding interference of Halqa In-charges more vigorously in Government working.	Disallowed
4.	15.6.2017	Sardar Gurpartap Singh Wadala, MLA Sardar Baldev Singh Khaira, MLA Shri Arun Narang, MLA	Regarding not keeping up of the promises made to the labourers and farmers relating to their loans waivers and giving jobs to every household.	Disallowed
5.	19.6.2017	Sardar Ajit Singh Kohar, MLA Shri N.K. Sharma, MLA Shri Arun Narang, MLA	Regarding irregularity in e-auction of sand pits.	Disallowed



**14. OTHER MOTIONS**

<b>Sr. No.</b>	<b>Minister / Member moving</b>	<b>Moved on</b>	<b>Discussed on</b>	<b>Subject</b>	<b>Remark/ Decision</b>
1.	Minister for Parliamentary Affairs	15-6-2017	15-6-2017	Adoption of the recommendations contained in the First Report of the Business Advisory Committee.	Carried
2.	Minister for Parliamentary Affairs	23-6-2017	23-6-2017	Motion under Rule 16 regarding Adjournment of the House sine-die.	Carried unanimously

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### **15. CALL ATTENTION NOTICES UNDER RULE 66**

In all, 31 notices of Calling Attention to matters of urgent public importance were received. Out of these, 11 were admitted. Out of the admitted notices, two were not put in the House. The other notices were disallowed by the Speaker in his Chamber on one ground or the other and were filed due to paucity of time.

The detail of eight admitted notices which were taken up in the House, is given below:-

<b>Sr. No.</b>	<b>Call Attention Notice No.</b>	<b>Member(s) Calling Attention</b>	<b>Date</b>	<b>Subject</b>	<b>Remarks</b>
<b>(1)</b>	<b>(2)</b>	<b>(3)</b>	<b>(4)</b>	<b>(5)</b>	<b>(6)</b>
1.	6	Sardar Kuljit Singh Nagra	16-6-2017	Regarding plying of large number of private buses illegally without valid route permits, registration certificates, road tax documents etc. in Punjab.	The Hon'ble Chief Minister made a statement.
2.	7	Sardar Hardial Singh Kamboj	16-6-2017	Regarding the dismal result of Class X and Class XII.	The Education Minister made a statement.
3.	9	Shri Som Parkash	19-6-2017	Regarding need of policy for the treatment of Thalassaemia and Hepatitis C diseases.	The Minister for Health and Family Welfare made a statement.
4.	14	Sardar Balbir Singh Sidhu	19-6-2017	Regarding excluding farmers of District SAS Nagar (Mohali) from the subsidy being provided	The Hon'ble Chief Minister made a statement.

(1)	(2)	(3)	(4)	(5)	(6)
				on maize seeds under Crop Diversification Programme of Central Government.	
5.	15	Sardar Barindermeet Singh Pahra	21-6-2017	Regarding food scam under Atta-Dal Scheme.	The Minister for Parliamentary Affairs made a statement.
6.	16 & 24	Sardar Gurkirat Singh, Sardar Navtej Singh Cheema and Prof. Baljinder Kaur	21-6-2017	Regarding the decision of Subordinate Services Selection Board, Punjab to make it mandatory for the candidates appearing for the posts of Clerk-cum-Data Entry Operators to give the Punjabi type test in Unicode Compliant Font.	The Minister for Parliamentary Affairs made a statement.
7.	26	Sardar Balbir Singh Sidhu	22-6-2017	Regarding acquiring of land at the double price for the purpose of Airport in Village Jheurheri, District S.A.S. Nagar.	The Minister for Rural Development and Panchayats made a statement.

**16. STATEMENTS BY THE CHIEF MINISTER/ MINISTERS**

The Chief Minister/Ministers made a total number of eight statements including seven statements made in reply to Call Attention Notices. One statement was made by Chief Minister, details of which are as under:-

<b>Sr.No.</b>	<b>Date</b>	<b>Made by</b>	<b>Subject Matter</b>
1.	22.06.2017	Chief Minister	Regarding loan waiver of the farmers.

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**17. STATEMENTS MADE IN REPLY TO MATTERS RAISED  
DURING ZERO HOUR**

Following Statements were made in reply to various matters raised by the Hon'ble Members during Zero Hour, the details of which are as under:-

<b>Sr. No.</b>	<b>Date</b>	<b>Made by</b>	<b>Subject Matter</b>
1.	16.06.2017	Chief Minister	Regarding waiving of loans of farmers.
2.	19.06.2017	Rural Development and Panchayats Minister	Regarding transparency and massive increase in revenue generation from e-auctioning of Cattle Fair Grounds.

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### 18. COMPARATIVE STATEMENT OF SPEECHES MADE AND TIME TAKEN

Treasury Benches		Number of Speeches made				Time Taken					
Treasury Benches		Members of Aam Aadmi Party	Members of Shiromani Akali Dal	Members of Bharatiya Janata Party	Members of Lok Insaaf Party	Treasury Benches		Members of Aam Aadmi Party	Members of Shiromani Akali Dal	Members of Bharatiya Janata Party	Members of Lok Insaaf Party
Members excluding Ministers	Ministers					Members excluding Ministers	Ministers				
1	2	3	4	5	6	7	8	9	10	11	12
						H.M.	H.M.	H.M.	H.M.	H.M.	H.M.
36	14	20	7	2	2	06.34	04.18	01.57	01.27	00.08	00.08
44.44%	17.28%	24.69%	8.65%	2.47 %	2.47%	45.19 %	29.58%	13.42%	9.97%	0.92%	0.92%

**Notes:**

1. Observations/Statements/Rulings etc. made by the Chair and time taken thereon are not included in the above Statement.
2. Question Hour has been excluded from the Statement.
3. Speeches made and time taken by the Chief Parliamentary Secretaries have been included in the category of Ministers.
4. Time taken on Divisions, Adjournment Motions, Call Attention Notices, Privilege Motions, No Confidence Motions, Points of Order, Personal Explanations, Congratulatory Speeches, Presentation of Reports and other such Papers etc., if any, is also excluded from the Statement

**19. FIGURES RELATING TO QUESTIONS**

1.	<b>Total No. of sittings of the Sabha</b>	<b>9</b>
2.	Total No. of Notices of Starred Questions received No. of Starred Questions Admitted Total No. of Notices of Unstarred Questions No. of Unstarred Questions Admitted <b>*39 (THIRTY NINE STARRED QUESTIONS WERE ADMITTED AS UNSTARRED QUESTIONS BY THE HON'BLE SPEAKER)</b> Short Notice Questions	<b>*867</b> <b>554</b> <b>175</b> <b>125</b> <b>—</b>
3.	Total No. of sittings at which Questions were not taken up	<b>2</b>
4.	Total No. of Members from whom Notices were received	<b>73</b>
5.	Total No. of Questions placed on order paper Starred Questions Unstarred Questions Short Notice Questions	<b>221</b> <b>140</b> <b>81</b> <b>--</b>
6.	Total No. of Starred Questions to which oral answers were given	<b>94</b>
7.	Total No. of Starred Questions deemed to have been answered under <b>Rule-38</b>	<b>14</b>
8.	Total No. of Starred Questions converted into Unstarred Questions	<b>334</b>
9.	Total No. of Unstarred Questions replied to	<b>74</b>
10.	Total No. of Starred Questions Postponed	<b>08</b>
11.	Number of Starred Questions which were Not Put	<b>24</b>
12.	Maximum No. of Questions addressed to any one Minister <b>(1) Rural Development &amp; Panchayats Minister (23.06.2017)</b>	<b>4</b>
13.	Maximum No. of Questions orally answered by any one Minister <b>Rural Development &amp; Panchayats Minister (23.06.2017)</b>	<b>3</b>

**20. QUESTIONS STATEMENT**

Type of Questions	No. of Notices Received	No. of Notices Considered	No. of Notices Admitted	No. of Notices Disallowed/ Referred back.	No. of Notices clubbed with other notices on the same subject.	No. of Postponed Questions	No. of Questions Not put.	No. of Questions answered	No. of Starred Questions converted into Unstarred Questions on prorogation of the Session.	No. of Questions deemed to have been answered Under Rule 38	No. of Notices withdrawn	No. of Supplementaries asked.	No. of notices lapsed on prorogation
Starred Questions	<b>*867</b>	<b>687</b>	<b>554</b>	<b>71</b>	<b>30</b>	<b>08</b>	<b>24</b>	<b>94</b>	<b>334</b>	<b>14</b>	—	<b>149</b>	<b>80</b>
Unstarred Questions	<b>175</b>	<b>148</b>	<b>125</b>	<b>8</b>	<b>1</b>	<b>7</b>	—	<b>74</b>	—	—	—	—	<b>44</b>
Short Notice Questions	—	—	—	—	—	—	—	—	—	—	—	—	—

**\*39 (THIRTY NINE STARRED QUESTIONS WERE ADMITTED AS UNSTARRED QUESTIONS BY THE HON'BLE SPEAKER)**

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**21. STATEMENT SHOWING THE NUMBER OF STARRED  
QUESTIONS ANSWERED, DATE-WISE AND PARTY-WISE**

<b>DATE</b>	<b>S.A.D.</b>	<b>B.J.P.</b>	<b>I.N.C.</b>	<b>AAP</b>	<b>LIP</b>	<b>TOTAL</b>
15-06-2017	–	–	10	4	–	<b>14</b>
16-06-2017	–	–	11	–	–	<b>11</b>
19-06-2017	3	1	11	3	–	<b>18</b>
20-06-2017	03	–	12	01	–	<b>16</b>
21-06-2017	03	–	06	02	–	<b>11</b>
22-06-2017	03	01	12	–	–	<b>16</b>
23-06-2017	–	–	08	–	–	<b>08</b>
<b>TOTAL</b>						<b>94</b>

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**22. STATEMENT SHOWING THE NUMBER OF STARRED  
QUESTIONS DEEMED TO HAVE BEEN ANSWERED  
UNDER RULE 38,  
DATE-WISE AND PARTY-WISE**

<b>DATE</b>	<b>S.A.D.</b>	<b>B.J.P.</b>	<b>I.N.C.</b>	<b>AAP</b>	<b>LIP</b>	<b>TOTAL</b>
15-06-2017	–	–	–	–	–	–
16-06-2017	1	–	1	1	–	03
19-06-2017	–	–	–	–	–	–
20-06-2017	1	–	–	1	–	2
21-06-2017	–	1	06	2	–	09
22-06-2017	–	–	–	–	–	–
23-06-2017	–	–	–	–	–	–
Total:						14

**23. STATEMENT SHOWING THE NUMBER OF STARRED QUESTIONS IN THE NAMES OF DIFFERENT MINISTERS, DATE-WISE**

Date	Chief Minister	Power Minister	Local Government Minister	Finance Minister	Irrigation Minister	PWD(B&R) Minister	Health & Family Welfare Minister	Education Minister	Welfare Minister
15-06-17	2	1	3	–	2	1	3	–	2
16-06-17	1	–	2	2	3	1	3	1	–
19-06-17	–	2	3	–	1	1	2	2	1
20-06-17	–	–	3	–	3	1	3	2	–
21-06-17	–	2	3	1	2	1	2	2	–
22-06-17	1	–	3	1	2	3	3	2	–
23-06-17	1	–	3	–	2	2	1	3	1

Date	Social Security Minister	Employment Minister	Rural Development & Panchayats Minister	Forests Minister	Water Supply and Sanitation Minister	Medical Education & Research Minister	Tourism Cultural Affairs Minister	Technical Education Minister	Total
15-06-17	1	–	2	–	1	–	–	2	20
16-06-17	–	1	2	–	1	–	1	2	20
19-06-17	1	–	2	–	1	–	1	3	20
20-06-17	1	–	2	3	1	–	–	1	20
21-06-17	1	–	1	1	2	–	–	2	20
22-06-17	–	–	1	–	2	1	1	–	20
23-06-17	1	–	4	–	–	1	–	1	20
<b>Total</b>									<b>140</b>

**24. STATEMENT SHOWING THE NUMBER OF  
STARRED QUESTIONS POSTPONED,  
DATE-WISE AND PARTY-WISE**

DATE	S.A.D.	B.J.P.	I.N.C.	AAP	LIP	TOTAL
15-06-2017	-	-	-	-	-	-
16-06-2017	-	-	-	2	1	<b>03</b>
19-06-2017	-	-	-	-	-	-
20-06-2017	-	-	-	2	-	<b>02</b>
21-06-2017	-	-	-	-	-	-
22-06-2017	-	-	-	-	-	-
23-06-2017	-	-	3	-	-	<b>03</b>
TOTAL						<b>08</b>

**25. STATEMENT SHOWING THE NUMBER OF POSTPONED  
STARRED QUESTIONS, DATE WISE AND MINISTER WISE**

<b>Date</b>	<b>Finance Minister</b>	<b>Employment Minister</b>	<b>Technical Education &amp; Industrial Training Minister</b>	<b>Forests Minister</b>	<b>Local Bodies Minister</b>	<b>Total</b>
15-06-2017	-	-	-	-	-	-
16-06-2017	2	1	-	-	-	3
19-06-2017	-	-	-	-	-	-
20-06-2017	-	-	1	1	-	2
21-06-2017	-	-	-	-	-	-
22-06-2017	-	-	-	-	-	-
23-06-2017	-	-	-	-	3	03
<b>Total:</b>						<b>08</b>

**26. STATEMENT SHOWING STARRED QUESTIONS  
POSTPONED, FROM SOME OF THE STARRED  
QUESTIONS WHICH WERE INCLUDED IN THE  
LIST OF POSTPONED STARRED QUESTIONS,  
DATE WISE AND MINISTER WISE**

<b>DATE</b>	<b>Forests Minister</b>	<b>Total</b>
15-06-2017	–	–
16-06-2017	–	–
19-06-2017	–	–
20-06-2017	–	–
21-06-2017	–	–
22-06-2017	–	–
23-06-2017	1	01
	Total	01

<b><u>27. WALK-OUTS</u></b>			
Sr. No.	Date	Member(s) Walking out	Occasion
(1)	(2)	(3)	(4)
1.	14.06.2017	Members of Shiromani Akali Dal present in the House	As a mark of protest against paying tributes by the House to Sardar Kanwar Pal Singh Gill, former DGP Punjab.
2.	14.06.2017	Both the Members of the Lok Insaaf Party	As a mark of protest against paying tributes by the House to Sardar Kanwar Pal Singh Gill, former DGP Punjab.
3.	15.06.2017	Members of Shiromani Akali Dal and Bharatiya Janata Party present in the House	Against rejection of Adjournment Motion in regard to deplorable condition of the farmers.
4.	16.06.2017	All the Members of Aam Aadmi Party present in the House and Sardar Balwinder Singh Bains, Member, Lok Insaaf Party	As a protest against not giving time to speak on the suspension of Sardar Simarjeet Singh Bains, Member, Lok Insaaf Party from the House a day before for the remaining period of the session.
5.	16.06.2017	All the Members of Aam Aadmi Party, present in the House and Sardar Balwinder Singh Bains, Member, Lok Insaaf Party	As a mark of protest for not allowing Sardar Sukhpal Singh Khaira to enter the House.
6.	16.06.2017	All the Members of Shiromani Akali Dal and Bharatiya Janata Party present in the House	As a protest against not allowing time to speak on Motion of thanks and discussion on Governor's Address
7.	19.06.2017	Sardar Balwinder Singh Bains, Member, Lok Insaaf Party	As a protest against not giving time to speak during Question Hour.



(1)	(2)	(3)	(4)
8.	19.06.2017	Sardar Harvinder Singh Phoolka, Leader of the Opposition	As a mark of protest against suspension of Sardar Sukhpal Singh Khaira, Member, Aam Aadmi Party from the House for the remaining period of the Session.
9.	19.06.2017	Members of Shiromani Akali Dal and Bharatiya Janata Party present in the House	As a mark of protest for not giving time to speak on the issue of sand and gravel.
10.	19.06.2017	Sardar Balwinder Singh Bains, Member, Lok Insaaf Party	As a mark of protest against the Punjab Goods and Services Tax Bill, 2017
11.	20.06.2017	Members of Aam Aadmi Party, present in the House, and Sardar Balwinder Singh Bains, Member, Lok Insaaf Party	As a mark of protest for not being allowed to speak during Zero Hour.
12.	21.06.2017	Members of Aam Aadmi Party present in the House	As a mark of protest for not providing requisite funds for the Dalits in the Budget.
13.	21.06.2017	Members of Shiromani Akali Dal and Bharatiya Janata Party present in the House	While seeking apology for using unparliamentary words by the Local Government Minister
14.	22.06.2017	Members of Shiromani Akali Dal and Bharatiya Janata Party, present in the House except Shri Dinesh Singh, Member Bharatiya Janata Party	As a mark of protest against expulsion of Members of Aam Aadmi Party and Lok Insaaf Party from the House
15.	22.06.2017	Shri Dinesh Singh, Member Bharatiya Janata Party after asking his Question.	As a mark of protest against expulsion of Members of Aam Aadmi Party and Lok Insaaf Party from the House

(1)	(2)	(3)	(4)
16.	22.06.2017	Members of Shiromani Akali Dal and Bharatiya Janata Party present in the House	As a mark of protest against expulsion of Members of Aam Aadmi Party and Lok Insaaf Party from the House
17.	23.06.2017	Members of Shiromani Akali Dal and Bharatiya Janata Party present in the House	As a mark of protest against expulsion of Members of Aam Aadmi Party and Lok Insaaf Party from the House on 22.06.2017
18.	23.06.2017	Members of Aam Aadmi Party present in the House	As a mark of protest against expulsion of Members of Aam Aadmi Party and Lok Insaaf Party from the House on 22.06.2017

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**28. UNPARLIAMENTARY / UNDESIRABLE EXPRESSIONS**

Sr. No.	EXPRESSION	OCCASION	DATE
1.	ਸਥਾਨਕ ਸਰਕਾਰ ਮੰਤਰੀ (ਸਰਦਾਰ ਨਵਜੋਤ ਸਿੰਘ ਸਿੱਧੂ) : .... ਇਨ੍ਹਾਂ ਨੇ ਕੌਮ ਤਬਾਹ ਕੀਤੀ। <b>Local Government Minister (Sardar Navjot Singh Sidhu):</b> .... They ruined the community.	Used with reference to a political Party.	14.6.2017
2.	ਸਥਾਨਕ ਸਰਕਾਰ ਮੰਤਰੀ (ਸਰਦਾਰ ਨਵਜੋਤ ਸਿੰਘ ਸਿੱਧੂ) : .... ਜਿਵੇਂ ਜਵਾਕ ਰੌਂਡੀ ਪਿੱਟਦੇ ਹਨ, ਤੁਸੀਂ ਰੌਂਡੀ ਹੋ, ਰੌਂਡੀ। ਇੰਨੇ ਵੱਡੇ ਤੁਸੀਂ 50-50 ਸਾਲ ਦੇ ਬੰਦੇ ਰੌਂਡੀ ਹੋ। ਰੌਂਡੀ-ਰੌਂਡੀ। <b>Local Government Minister (Sardar Navjot Singh Sidhu):</b> .....As kids are a spoilsport, so are you. You are so grown up at 50 years of age but act like a spoilsport.	Used with reference to SAD and BJP Party.	15.06.2017
3.	ਸਥਾਨਕ ਸਰਕਾਰ ਮੰਤਰੀ (ਸਰਦਾਰ ਨਵਜੋਤ ਸਿੰਘ ਸਿੱਧੂ) : .... ਕੌਮ ਦਾ ਬੀਜ ਨਾਸ਼ ਕਰ ਦਿੱਤਾ ਤੁਸੀਂ, ਸ਼ਰਮ ਕਰੋ। <b>Local Government Minister (Sardar Navjot Singh Sidhu):</b> .....You have indulged in a genocide of the community, have some shame.	Used with reference to SAD and BJP Party.	15.06.2017
4.	ਸਥਾਨਕ ਸਰਕਾਰ ਮੰਤਰੀ (ਸਰਦਾਰ ਨਵਜੋਤ ਸਿੰਘ ਸਿੱਧੂ) : .... ਸਾਲਾ-ਜੀਜਾ, ਗਾਇਬ ਹੋ ਗਏ। <b>Local Government Minister (Sardar Navjot Singh Sidhu):</b> .....Both Borthers-in-law (Sala-Jija) have disappeared.	Used with reference to two Members of SAD.	15.06.2017
5.	ਸਥਾਨਕ ਸਰਕਾਰ ਮੰਤਰੀ (ਸਰਦਾਰ ਨਵਜੋਤ ਸਿੰਘ ਸਿੱਧੂ) : .... ਮੈਂ ਕਿਹੜਾ ਚਿੱਟਾ ਵੇਚਣ ਵਾਲਾ ਮਜੀਠੀਆ ਹਾਂ। <b>Local Government Minister (Sardar Navjot Singh Sidhu):</b> .....I am not a salesman of Chitta (Heroin) like Majithia.	Used with reference to a Member of SAD.	15.06.2017

Sr. No.	EXPRESSION	OCCASION	DATE
6.	<p>ਮੁੱਖ ਮੰਤਰੀ): ...ਮੈਨੂੰ ਅਫਸੋਸ ਹੈ ਕਿ ਇਸ ਸਮੇਂ ਜਦੋਂ ਇਹ ਗੁੰਡਾਗਰਦੀ ਚੱਲ ਰਹੀ ਹੈ....</p> <p><b>Chief Minister:</b> I am sorry that at this time when this hooliganism is going on....</p>	When used for the Members of the Opposition Parties by the Leader of the House	16.6.2017
7.	<p>ਸਰਦਾਰ ਬਲਬੀਰ ਸਿੰਘ ਸਿੱਧੂ: ... ਸਾਡੇ ਤੋਂ ਪਹਿਲਾਂ ਵਾਲੀ ਅਕਾਲੀ ਭਾਜਪਾ ਦੀ ਸਰਕਾਰ ਦੇ 10 ਸਾਲ ਦੇ ਕਾਰਜਕਾਲ ਦੌਰਾਨ ਸੂਬੇ ਵਿੱਚ ਹਰ ਪਾਸੇ ਭ੍ਰਿਸ਼ਟਾਚਾਰ ਤੇ ਗੁੰਡਾਗਰਦੀ ਦਾ ਬੋਲਬਾਲਾ ਰਿਹਾ ਹੈ।</p> <p><b>Sardar Balbir Singh Sidhu:</b> There was widespread hooliganism and corruption in every nook and corner of the State during the 10 year regime of Akali-BJP government prior to ours.</p>	When used for the Opposition Party while participating in the General Discussion on Governor's Address	16.06.2017
8.	<p>ਸਰਦਾਰ ਬਲਬੀਰ ਸਿੰਘ ਸਿੱਧੂ: ... ਨੌ ਸੌ ਚੂਹੇ ਖਾਕੇ ਬਿੱਲੀ ਹੱਜ ਨੂੰ ਚੱਲੀ।</p> <p><b>Sardar Balbir Singh Sidhu:</b> Fox turns monk.</p>	When used for the Opposition Party while participating in the General Discussion on Governor's Address	16.06.2017
9.	<p>ਸਥਾਨਕ ਸਰਕਾਰ ਮੰਤਰੀ (ਸਰਦਾਰ ਨਵਜੋਤ ਸਿੰਘ ਸਿੱਧੂ): ...ਸੁਪਰ ਵਾਈਟ ਪੇਪਰ ਤੇ ਸੁਪਰ ਵਾਈਟ ਸੀ ਚਿੱਟਾ ਜਿਸ ਨੂੰ ਵੇਚ ਵੇਚ ਕੇ ਇਨ੍ਹਾਂ ਨੇ ਨੌਜਵਾਨ ਬਰਬਾਦ ਕੀਤੇ।....ਇਨ੍ਹਾਂ ਨੇ ਉਨ੍ਹਾਂ ਦਾ ਬੀਜ ਨਾਸ਼ ਕਰ ਦਿੱਤਾ ।...ਚਿੱਟੇ ਦਾ ਸਰਦਾਰ ਸੁਪਰ ਵਾਈਟ ਸਰਦਾਰ।</p> <p><b>Local Govt. Minister (Sardar Navjot Singh Sidhu):</b> ..Super white paper and super white was the drug (Chitta) by selling which they ruined the youth....They indeed committed a genocide...The one who indulged in its (Chitta) trade was a super white Sardar.</p>	When used with reference to the SAD Party.	19.6.2017

Sr. No.	EXPRESSION	OCCASION	DATE
10.	<p>ਸਰਦਾਰ ਸੁਖਜਿੰਦਰ ਸਿੰਘ ਰੰਧਾਵਾ: ..ਇਹ ਆਪਣੀਆਂ ਕਾਲੀਆਂ ਕਰਤੂਤਾਂ ਕਰਕੇ ਇਧਰ ਬੈਠੇ ਹਨ।...ਆਪਣੀ ਕਰਤੂਤ ਸੁਣ ਲਵੋ।..ਗਦਾਰੀ ਦਾ ਖੂਨ ਤਾਂ ਬਿਕਰਮ ਸਿੰਘ ਮਜੀਠੀਆ ਵਿੱਚ ਹੈ...</p> <p><b>Sardar Sukhjinder Singh Randhawa:...</b>They are sitting on this side due to their malicious (notorious) acts...Listen to your misdeeds...Bikram Singh Majithia has a blood of betrayal...</p>	When used with reference to a Member of the SAD party.	19.6.2017
11.	<p>ਸਰਦਾਰ ਸੁਖਪਾਲ ਸਿੰਘ ਭੁੱਲਰ : .... ਸਾਡੇ ਵਿਰੋਧੀ ਧਿਰ ਦੇ ਜ਼ਿਲ੍ਹੇ ਦੇ ਪ੍ਰਧਾਨ..ਜਿਹੜਾ ਪਿਛਲੇ ਟਾਈਮ ਵਿਚ ਇਸੇ ਵਿਧਾਨ ਸਭਾ ਵਿੱਚ ਛਾਤੀ ਠੋਕ ਠੋਕ ਕੇ ਕਹਿੰਦਾ ਸੀ ਕਿ ਮੈਂ ਅੱਤਵਾਦੀ ਸੀ ਅਤੇ ਅੱਤਵਾਦੀ ਰਹਾਂਗਾ...</p> <p>....ਉਹ ਉਥੋਂ ਦੇ ਅਫ਼ਸਰਾਂ ਨੂੰ ਕਹਿੰਦਾ ਸੀ ਕਿ ਜੇ ਸਾਡੀ ਸਰਕਾਰ ਸੱਤਾ ਵਿਚ ਆਈ ਤਾਂ ਤੁਹਾਨੂੰ ਪੁੱਠੇ ਟੰਗ ਦੇਵਾਂਗੇ।..ਇਲੈਕਸ਼ਨ ਦੇ ਵੇਲੇ ਹਲਕੇ ਖੇਮਕਰਨ ਦੇ ਕਾਂਗਰਸੀਆਂ ਨੇ ਉਸ ਅੱਤਵਾਦੀ ਦਾ ਇਹੋ ਜਿਹਾ ਮਾਂਜਾ ਠੋਕਿਆ ਕਿ ਉਸ ਦਾ ਉਥੇ ਮੋਰ ਬਣਾ ਕੇ ਰੱਖ ਦਿੱਤਾ।</p> <p><b>Sardar Sukhpal Singh Bhullar:..</b>The District President of our Opposition Party...who used to say in this Assembly in the past that I was a militant and I will remain a militant.</p> <p>He used to say to the officers here that in case our party comes into power you will be taken to task.. At the time of elections the Congressmen of Khemkaran constituency made that militant eat a humble pie and made him a cipher</p>	When used with reference to a former Member	19.6.2017

Sr. No.	EXPRESSION	OCCASION	DATE
12.	<p>ਸਰਦਾਰ ਸੁਖਜਿੰਦਰ ਸਿੰਘ ਰੰਧਾਵਾ:...ਜਿਸ ਦਿਨ ਤੋਂ 2007 ਤੋਂ ਬਿਕਰਮ ਸਿੰਘ ਮਜੀਠੀਆ ਪੰਜਾਬ ਵਿਚ ਆਇਆ ਉਸ ਦਿਨ ਤੋਂ ਪੰਜਾਬ ਵਿੱਚ ਨਸ਼ਾ, ਬਦਮਾਸ਼ੀ, ਗੁੰਡਾਗਰਦੀ...ਇਸ ਬੰਦੇ ਨੇ ਸਟਾਰਟ ਕੀਤੀ। ...ਲੋਕੀਂ ਰਸਤਿਆਂ ਵਿੱਚ ਸਿਆਪਾ ਕਰ ਰਹੇ ਹਨ।</p> <p><b>Sardar Sukhjinder Singh Randhawa:...</b>The day since 2007 when Bikram Singh Majithia came to Punjab, from that day onwards he started drugs, rowdyism and goonism. The people are mourning on the streets.</p>	When used with reference to a Member of the SAD party.	19.6.2017
13.	<p>ਸ਼੍ਰੀ ਕੰਵਰ ਸੰਧੂ: ...ਪਿਛਲੀਆਂ ਸਰਕਾਰਾਂ ਦੀਆਂ ਕਾਲੀਆਂ ਕਰਤੂਤਾਂ ਦਾ ਬਲੈਕ ਪੇਪਰ ਵੀ ਲਿਆਂਦਾ ਜਾਵੇ।</p> <p><b>Shri Kanwar Sandhu:...</b>A Black paper be also brought about the misdeeds of the previous regime.</p>	When used with reference to the previous Government.	19.6.2017
14.	<p>ਸਰਦਾਰ ਰਣਦੀਪ ਸਿੰਘ ਨਾਭਾ:...ਅੱਜ ਇੱਥੇ ਚਿਤੀਆਘਰ ਵਾਲਾ ਮਾਹੌਲ ਬਣਿਆ ਹੋਇਆ ਹੈ। ਕਾਲੇ ਪੰਛੀ ਆਏ ਹੋਏ ਹਨ।</p> <p><b>Sardar Randeep Singh Nabha...</b>Today, the atmosphere here is more or less like a zoo. Black birds have arrived here.</p>	When used with reference to the Opposition Party.	23.6.17
15.	<p>ਸਥਾਨਕ ਸਰਕਾਰ ਮੰਤਰੀ (ਸਰਦਾਰ ਨਵਜੋਤ ਸਿੰਘ ਸਿੱਧੂ):...ਮੈਂ ਐਵੇਂ ਹੀ ਥੋੜ੍ਹਾ ਕਹਿੰਦਾ ਸੀ ਕਿ ਚੋਰ ਮਚਾਏ ਸ਼ੋਰ।</p> <p><b>Local Govt. Minister (Sardar Navjot Singh Sidhu):</b> ..That is why i was telling that the criminal passes as the judge.</p>	When used with reference to the Opposition Party.	23.6.17
16.	<p>ਸਥਾਨਕ ਸਰਕਾਰ ਮੰਤਰੀ (ਸਰਦਾਰ ਨਵਜੋਤ ਸਿੰਘ ਸਿੱਧੂ): ਮੈਨੂੰ ਚੀਫ ਮਨਿਸਟਰ ਸਾਹਿਬ ਜੇ ਇਕ ਵਾਰ ਹੁਕਮ ਦੇਣ ਤਾਂ ਮੈਂ ਇੱਕ ਦਿਨ ਵਿੱਚ ਹੀ ਪੁੱਠਾ ਟੰਗ ਦਿਆਂਗਾ।</p> <p><b>Local Govt. Minister (Sardar Navjot Singh Sidhu):</b>..Ifthe Chief Minister orders me once, I will teach them a lesson within a day.</p>	When used with reference to the Opposition Party.	23.6.17

**APPENDIX - I****29. BULLETINS PERTAINING TO THE SECOND SESSION, 2017****BULLETIN No. 1****Wednesday, the 14<sup>th</sup> June, 2017****(From 2.00 P.M to 2.19 P.M.)****1. Obituary References**

The Hon'ble Speaker made references to the passing away of the following:-

1. Shri Vinod Khanna, Lok Sabha Member;
2. Sardar Kanwar Pal Singh Gill, Former D.G.P., Punjab;
3. Sardar Nishan Singh, Freedom Fighter;
4. Sardar Gurdev Singh, Freedom Fighter;
5. Sardar Banta Singh, Freedom Fighter;
6. Martyr Paramjeet Singh;
7. Martyr Raghuvveer Singh, Inspector-cum-Company Commander (C.R.P.F.);
8. Sardar Lovepreet Singh, Constable;
9. Dr. Dilbagh Singh Athwal, Agriculture Scientist; and
10. Sardar Kirpal Singh Khirnia, Eminent Personality

**2. Walk Outs**

- i) Members of Shiromani Akali Dal present in the House staged a walk out from the House as a mark of protest for paying tributes by the House to Sardar Kanwar Pal Singh Gill, Former D.G.P., Punjab.
- ii) Both the members of Lok Insaaf Party staged a walk out from the House as a mark of protest for paying tributes by the House to Sardar Kanwar Pal Singh Gill, Former D.G.P., Punjab.

The Hon'ble Speaker paid rich tributes to the aforesaid great personalities. On being asked by Prof. Baljinder Kaur, M.L.A. and Sardar Sukhjinder Singh Randhawa, M.L.A. to include in today's list of condolence Resolutions, the farmers who have committed suicides and on being requested by Sardar Navjot Singh Sidhu, Local Government Minister to also include the youngsters who lost their lives due to drug abuse in the last ten years, the Hon'ble Speaker included them as well in the list of obituary references besides aforesaid personalities.

The Hon'ble Speaker informed the House that condolence messages would be sent to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the departed souls.

The House, then adjourned without transacting any other business till 10.00 A.M on Thursday, the 15<sup>th</sup> June, 2017.

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**BULLETIN No. 2**

**Thursday, the 15<sup>th</sup> June, 2017  
(From 10.00 A.M to 12.47 P.M.)**

**1. Obituary References:**

The Hon'ble Speaker paid homage to Prof. Ajmer Singh Aulakh, an eminent Punjabi play writer and while doing so, he spoke for two minutes. He informed the House that the condolence message will be sent to the bereaved family.

The House stood in silence for two minutes as a mark of respect to the departed soul.

**2. Questions**

(a) Starred Questions:

Total No. of questions on the order paper	Answered	Not asked	Postponed	Answered under Rule 38	Number of Supplementaries
20	15	5	-	-	23

(b) Unstarred Questions : 20

**3. Walk Out**

All the Shiromani Akali Dal and Bharatiya Janta Party Members, present in the House, staged a walk out amidst raising anti-Government slogans against rejection of adjournment motion in regard to deplorable condition of the farmers.

**4. Announcement by the Hon'ble Speaker regarding Panel of Chairmen:**

The Hon'ble Speaker made an announcement under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly) regarding nomination of the following Members to serve on the Panel of Chairmen:

1. Sardar Sukhjinder Singh Randhawa
2. Sardar Pargat Singh
3. Shri Aman Arora
4. Sardar Gurpartap Singh Wadala

**5. Announcement by the Secretary:**

The Secretary laid on the Table of the House a statement showing the Bills which were passed by the 15<sup>th</sup> Vidhan Sabha during its First session, which have since been assented to by the Governor.

**6. Calling Attention Notice**

Calling Attention Notice no. 2 was not presented.

**7. Dharna**

All the Shiromani Akali Dal and Bharatiya Janata Party Members, present in the House, while alleging use of abusive language against a Minister and demanding an apology in this regard, sat on a dharna in the well of the House.

**8. First Report of the Business Advisory Committee**

The Hon'ble Speaker presented to the House the First Report of the Business Advisory Committee regarding the business to be transacted by the Punjab Vidhan Sabha from 15<sup>th</sup> June, 2017 to 23<sup>rd</sup> June, 2017.

The following motion as moved by the Parliamentary Affairs Minister was put to the vote of the House and carried:-

"That this House agrees with the recommendations contained in the First Report of the Business Advisory Committee."

**9. Papers Re-laid/laid on the Table of the House**

The Parliamentary Affairs Minister laid on the Table of the House, the papers as mentioned at Serial No. 1 to 2 shown under item No. V of today's list of Business.

**10. Directing the Members to Leave**

The Hon'ble Speaker, on account of gross misdemeanour on part of the Aam Aadmi Party and Lok Insaaf Party Members present in the House, directed them to leave the House, but due to the Members not following the directions, Hon'ble Speaker ordered the Marshals to drive them out of the House.

**11. Suspension of a Member for the remaining period of the Session**

Due to continued objectionable behaviour of Sardar Simarjeet Singh Bains, MLA, Lok Insaaf Party and his refusal to leave the House despite directions by the Hon'ble speaker twice, he was suspended from the services of the House for the remaining session.

**12. To Adjourn the House for a short while**

The Hon'ble Speaker adjourned the House from 10.15 A.M to 10.45 A.M and from 11.59 A.M to 12.29 P.M.

**13. Resolution**

Sardar Hardial Singh Kamboj, MLA, Indian National Congress Party, moved the following Resolution in the House and while doing so, he spoke for 10 minutes:-

"This House highly appreciates the arrangements made by the State Government for the procurement of wheat and timely payments to the farmers for their crops without any hassle."

The House, then adjourned till 10.00 A.M. on Friday, the 16<sup>th</sup> June, 2017.

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**BULLETIN NO. 3**

**Friday, the 16th June, 2017**  
**(From 10.00 AM to 3.00 PM)**

**1. Election of Deputy Speaker**

The Hon'ble Chief Minister moved that Sardar Ajaib Singh Bhatti, M.L.A., who is the Member of the Punjab Vidhan Sabha and is present in the House, be elected as Deputy Speaker of the Vidhan Sabha.

Shri Brahm Mohindra, Parliamentary Affairs Minister seconded the motion.

As the name of no other Member was proposed for the office of the Deputy Speaker, Sardar Ajaib Singh Bhatti was declared elected as the Deputy Speaker unanimously.

Shri Brahm Mohindra, Parliamentary Affairs Minister, Sardar Navjot Singh Sidhu, Local Govt. Minister, Sardar Manpreet Singh Badal, Finance Minister, Sardar Harvinder Singh Phoolka, Leader of the Opposition, Sardar Randeep Singh, M.L.A., Sardar Lakhvir Singh Lakha, M.L.A., Sardar Harjot Kamal Singh, M.L.A. and Sardar Angad Singh, M.L.A. escorted Sardar Ajaib Singh Bhatti to the Chair of the Deputy Speaker and formally installed him in the Chair.

**2. Congratulatory Speeches**

First of all, the Hon'ble Chief Minister congratulated Sardar Ajaib Singh Bhatti on his being elected as the Deputy Speaker unanimously and spoke for two minutes. Thereafter, the following Hon'ble Members also made congratulatory speeches:-

- |    |  |            |
|----|--|------------|
| 1. | Shri Brahm Mohindra,<br>Parliamentary Affairs Minister         | 02 Minutes |
| 2. | Shri Som Parkash,<br>Bharatiya Janata Party                    | 02 Minutes |
| 3. | Sardar Charanjit Singh Channi,<br>Technical Education Minister | 02 Minutes |

The Hon'ble Speaker also congratulated Sardar Ajaib Singh Bhatti on his being elected as the Deputy Speaker unanimously.

Thereafter, the Hon'ble Deputy Speaker thanked the leader of the House, Captain Amarinder Singh and all other Hon'ble Members of the House for electing him unanimously as the Deputy Speaker.

### 3. Questions

#### a) Starred Questions:

Total Number of Questions on the Order Paper	Answered	Not Put	Postponed	Answered under Rule 38	No. of Supplementaries
20	12	3	2	3	13

#### b) Unstarred Questions: 20

### 4. Walk out

All the members of Aam Aadmi Party, present in the House and Sardar Balwinder Singh Bains, Member, Lok Insaaf Party, staged a walk out from the House in protest against not been given time to speak on the issue of suspension of Sardar Simarjit Singh Bains, Member, Lok Insaaf Party from the House for the remaining period of the session, a day before.

### 5. Dharna

Sardar Balwinder Singh Bains, Member, Lok Insaaf Party sat on a Dharna near his seat in the House in protest against extension being given to his Question No. 423.

### 6. Breach of Privilege Motion

The Parliamentary Affairs Minister moved the following Privilege motion against Sardar Sukhpal Singh Khaira, Member, Aam Aadmi Party on the issue of making a video in the House and uploading the same on the Facebook. The motion was approved by the House.

"That Sardar Sukhpal Singh Khaira, Member, Aam Aadmi Party has made a video today inside the House and uploaded the same on the Facebook which has violated the sanctity of the House. Therefore, action be taken against him and the matter be referred to the Privileges Committee of the House."

### 7. Naming and Suspension of the Member for the remaining period of the Session

The Hon'ble Speaker, after naming him twice, suspended Sardar Sukhpal Singh Khaira, M.L.A., Aam Aadmi Party for the remaining Session of the House for violating the sanctity of the House.

**8. Calling Attention Notice**

1. Calling Attention Notice No.5 was not presented.
2. Sardar Kuljit Singh Nagra, M.L.A., drew the attention of the Govt. towards plying of large number of private buses illegally without valid route permits, registration certificates, road tax documents etc. in Punjab.

(No.6)

The Hon'ble Chief Minister gave a reply.

3. Sardar Hardial Singh Kamboj, M.L.A., drew the attention of the Govt. towards the dismal result of Class X and Class XII

(No.7)

The Education Minister gave a reply.

**9. Papers laid on the Table**

The Parliamentary Affairs Minister laid on the Table of the House Papers as mentioned at Sr. No. 1 to 7 as shown under Item No IV in the List of Business.

**10. Extension of Time**

With the consent of the House, the Hon'ble Speaker extended the time of the House till 3.00 PM (for Half an Hour).

**11. Motion of thanks on Governor's Address**

The following Motion on the Governor's Address was moved by the Hon'ble Member, Shri Raj Kumar Verka, Indian National Congress which was seconded by the Hon'ble Member Sardar Balbir Singh Sidhu, Indian National Congress:-

"That the Members of this House assembled in this Session are deeply grateful to the Governor for the Address which he has been pleased to deliver to the House on the 28th March, 2017."

**12. Walkout**

The Members of Aam Aadmi Party, present in the House and Sardar Balwinder Singh Bains, M.L.A., staged a walk out from the House raising slogans as a mark of protest for not allowing Sardar Sukhpal Singh Khaira to enter the House.

**13. Discussion on Motion of Thanks on Governor's Address**

The following Members took part in the discussion on the Motion of Thanks on Governor's Address and spoke for the time as mentioned against their names:-

1.	Shri Raj Kumar Verka, Indian National Congress	24 Minutes
2.	Sardar Balbir Singh Sidhu, Indian National Congress	40 Minutes
3.	Shri Aman Arora, Aam Aadmi Party	10 Minutes
4.	Sardar Gurpartap Singh Wadala, Shiromani Akali Dal	13 Minutes
5.	Shri Som Parkash, Bharatiya Janata Party	05 Minutes
6.	Shri Gurmeet Singh Meet Haheer, Aam Aadmi Party	03 Minutes
7.	Prof. Baljinder Kaur, Aam Aadmi Party	09 Minutes
8.	Sardar Amrinder Singh Raja Warring, Indian National Congress	42 Minutes
9.	Miss Rupinder Kaur Ruby, Aam Aadmi Party	04 Minutes
10.	Sardar Harpal Singh Cheema, Aam Aadmi Party	03 Minutes
11.	Shri N.K. Sharma, Shiromani Akali Dal	04 Minutes
12.	Smt. Sarvjit Kaur Manuke, Aam Aadmi Party	04 Minutes

Due to adjournment of the House, the Hon'ble Member, Smt. Sarvjit Kaur Manuke will continue the discussion on 19th June, 2017.

**14. Ruling by the Hon'ble Speaker**

The Hon'ble Speaker gave the ruling that only the name of a person can be called in the House who is a Member of this House and who can defend himself in the House.

**15. Adjournment of the House for a short while**

The Hon'ble Speaker adjourned the House from 10.56 A.M. to 11.26 A.M. and from 11.28 A.M. to 11.38 A.M.

**16. Welcome announcement by the Hon'ble Speaker**

The Hon'ble Speaker informed the House regarding the presence of Sardar Ravneet Singh Bittu, Member, Lok Sabha in the House and welcomed him on behalf of the entire House.

**17. Walkout**

All members of Shiromani Akali Dal and Bharatiya Janata Party staged a walkout from the House raising anti-Govt. slogans as a mark of protest for not allowing time to speak on Motion of Thanks and discussion on Governor's Address.

The Hon'ble Deputy Speaker occupied the Chair from 12.48 P.M. to 1.22 P.M.

The House, then adjourned till 2.00 P.M. on Monday the 19th June, 2017.

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**BULLETIN NO. 4**

**Monday, the 19th June, 2017  
(From 2.00 P.M to 9.04 P.M)**

**1. Questions****(a) Starred Questions :**

Total No. of Questions on the Order Paper	Answered	Not Put	Postponed	Answered under Rule 38	No. of Supplementaries
20	18	2	–	–	27

**(b) Unstarred Questions: 20****2. Walk-out**

1. Sardar Balwinder Singh Bains, Member, Lok Insaaf Party staged a walk out from the House raising anti-Government slogans as a protest for not being given time to speak.
2. Sardar Harvinder Singh Phoolka, Leader of the Opposition staged a walk out from the House as a mark of protest against the suspension of Sardar Sukhpal Singh Khaira, Member, Aam Aadmi Party from the House for the remaining period of the session.
3. Members of Shiromani Akali Dal and Bharatiya Janata Party present in the House staged a walkout from the House as a mark of protest for not being given time to speak on the issue of sand and gravel.

**3. Calling Attention Notices**

**i) Shri Som Parkash, M.L.A.** drew the attention of the Government towards need of policy for the treatment of Thalassaemia and Hepatitis C diseases.

(No.9)

The Health and Family Welfare Minister gave a reply.

**ii) Sardar Balbir Singh Sidhu, M.L.A** drew the attention of the Government towards excluding farmers of District SAS Nagar (Mohali) from the subsidy being provided on maize seeds under Crop Diversification Programme of Central Government.

(No. 14)

The Chief Minister gave a reply.

**4. Papers laid /re-laid on the Table**

- I. The Finance and Planning Minister laid on the table of the House the following paper under Item No. III in the List of Business:
  - i) A white paper on Governance ; and
  - ii) A white paper on State Finances
  
- II. The Parliamentary Affairs Minister laid on the Table of the House the papers to be laid /re-laid mentioned at serial No. 1 to 3 shown under item No. IV in the List of Business.

**5. Breach of Privilege Motion**

Sardar Kulbir Singh Zira, Member , Indian National Congress moved the following breach of privilege motion which was referred to the Privileges Committee by the Hon'ble Speaker with the consent of the House :

" That when the House commenced on the 14<sup>th</sup> of June, 2017 Sardar Simarjeet Singh Bains, Member, Lok Insaaf Party got up from seat no.61 and came to my seat, picked up my important papers which included important data/figures and threw them in the House after tearing them apart, which has brought dishonour to the House. Therefore, this issue against him be referred to the Privileges Committee of the House. "

**6. Legislative Business**

**The Punjab Goods and Services Tax Bill, 2017**

The Finance and Planning Minister introduced The Punjab Goods and Services Tax Bill, 2017 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried unanimously.

During clause-wise consideration of the Bill, Sub–Clause (2) and (3) of Clause 1, Clauses 2 to 174 collectively, Schedule 1 to 3, Sub–Clause (1) of Clause 1 and Title were put to the vote of the House and carried unanimously.

The Motion moved by the Finance and Planning Minister that "The Punjab Goods and Services Tax Bill, 2017 be passed" was put to the vote of the House and carried unanimously.

The following Members took part in the discussion on the Bill and spoke for the time as mentioned against their names:

- |   |            |
|---|------------|
| 1. Sardar Kanwar Sandhu,<br>Aam Aadmi Party               | 09 minutes |
| 2. Shri Som Parkash,<br>Bharatiya Janata Party            | 03 minutes |
| 3. Sardar Parminder Singh Dhindsa,<br>Shiromani Akali Dal | 07 minutes |
| 4. Rana Gurmit Singh Sodhi,<br>Indian National Congress   | 01 minute  |

Sardar Manpreet Singh Badal, Finance and Planning Minister, while giving reply on discussion on the Bill, spoke for 16 minutes.

**7. Walk-out**

Sardar Balwinder Singh Bains, Member of Lok Insaaf Party staged a walk out from the House raising slogans as a mark of protest against The Punjab Goods and Services Tax Bill, 2017.

**8. Resumption of discussion on Governor's Address and vote on the Motion of Thanks**

The following Motion on Governor's Address moved by the Hon'ble Member, Shri Raj Kumar Verka, Indian National Congress and seconded by the Hon'ble Member Sardar Balbir Singh Sidhu, Indian National Congress was resumed for discussion:

"That an Address be presented to the Governor in the following terms:-

"That the Members of this House assembled in this session are deeply grateful to the Governor for the Address which he has been pleased to deliver to the House on the 28<sup>th</sup> March, 2017."

Thereafter, the following Members took part in the discussion and spoke for the time as mentioned against their names:-

- |   |            |
|---|------------|
| 1. Smt. Sarvjit Kaur Manuke,<br>Aam Aadmi Party     | 05 minutes |
| 2. Sardar Kultar Singh Sandhwan,<br>Aam Aadmi Party | 05 minutes |
| 3. Sardar Nazar Singh Manshahia<br>Aam Aadmi Party  | 04 minutes |

4.	Shri Budh Ram, Aam Aadmi Party	05 minutes
5.	Shri Jai Krishan, Aam Aadmi Party	04 minutes
6.	Sardar Pirmal Singh Dhaura, Aam Aadmi Party	04 minutes
7.	Sardar Bikram Singh Majithia , Shiromani Akali Dal	29 minutes
8.	Sardar Sukhjinder Singh Randhawa, Indian National Congress	29 minutes
9.	Sardar Balwinder Singh Bains, Lok Insaaf Party	07 minutes
10.	Sardar Kanwar Sandhu, Aam Aadmi Party	15 minutes

The Hon'ble Chief Minister, by way of reply, to the discussion spoke for 01 hour 49 minutes.

The motion was put to the vote of the House and carried.

#### **9. Motion of Thanks**

1) Sardar Sukhbinder Singh, M.L.A. moved the following motion in the House and was carried unanimously:

"That this House appreciates and thanks the Chief Minister, Punjab for waiving off the entire loan of the farmers having landholdings upto 5 acres and also that of the families of those farmers who had committed suicides, as promised during the elections."

While moving the Motion, the Hon'ble Member spoke for 03 minutes.

The following Members took part in the discussion on the Motion and spoke for the time as mentioned against their names:

1.	Sardar Parminder Singh Pinki, Indian National Congress	02 minutes
2.	Sardar Inderbir Singh Bolaria, Indian National Congress	01 minute
3.	Sardar Fatehjung Singh Bajwa, Indian National Congress	02 minutes
4.	Sardar Kanwar Sandhu, Aam Aadmi Party	01 minute
5.	Sardar Navtej Singh Cheema, Indian National Congress	01 minute

2) Sardar Randeep Singh Nabha, M.L.A. moved the following Motion in the House and was carried unanimously :

"This House appreciates the Chief Minister, Punjab for freezing the rates of electricity up to Rs. 5/- per unit and thanks him for the same. "

While moving the Motion, the Hon'ble Member spoke for 01 minute.

The following Members took part in the discussion on the Motion and spoke for the time as mentioned against their names:-

- |  |           |
|--|-----------|
| 1. Shri Sunder Sham Arora,<br>Indian National Congress | 01 minute |
| 2. Sardar Balwinder Singh Bains,<br>Lok Insaaf Party   | 01 minute |

3) The following Motion moved by Rana Gurmit Singh Sodhi, M.L.A. in the House, which was seconded by Sardar Kushaldeep Singh Dhillon , M.L.A., was carried unanimously :

"This House appreciates and thanks the Chief Minister, Punjab for dissolving the truck unions within the State to facilitate unhindered transportation of goods and industrial products to promote and strengthen the economic health of the existing as well as new industrial units, under the newly formulated policy ."

While moving the Motion , the Hon'ble Member spoke for 01 minute.

The following Members took part in the discussion on the Motion and spoke for the time as mentioned against their names :-

- |  |           |
|--|-----------|
| 1. Sardar Balbir Singh Sidhu,<br>Indian National Congress      | 01 minute |
| 2. Sardar Kusaldeep Singh Dhillon,<br>Indian National Congress | 01 minute |
| 3. Shri Aman Arora,<br>Aam Aadmi Party                         | 01 minute |

4) The following Motion moved by Smt. Aruna Chaudhary, Minister of State for Higher Education and School Education in the House, which was seconded by Sardar Kuljit Singh Nagra , M.L.A. was carried unanimously :

"This House appreciates the Chief Minister, Punjab for taking up the issue of Education in its very first meeting after formation of the Government and holding a discussion on all the important matters related with the subject , for giving priority to schools especially the steps taken for strengthening the Primary Education ."

While moving the Motion, the Hon'ble Minister of State for Higher Education and School Education spoke for 01 minute.

5) Dr. Raj Kumar Verka, M.L.A moved the following Motion in the House:

"This House appreciates and thanks the Chief Minister, Punjab for waiving off the loans up to 50,000 rupees secured by the Scheduled Castes and Economically Backward Classes from State Scheduled Castes Corporation and State Backward Classes Corporation in a gradual manner, besides providing quality education, Shagun Scheme, Homes for homeless and 30% reservation to the Scheduled Castes and Backward Classes in Government programmes."

While moving the Motion, the Hon'ble Member spoke for 02 minutes. The following Members took part in the discussion and spoke for the time as shown against their names:-

- |    |   |           |
|----|---|-----------|
| 1. | Sardar Sadhu Singh Dharamsot,<br>Welfare Minister           | 01 minute |
| 2. | Sardar Harvinder Singh Phoolka,<br>Leader of the Opposition | 01 minute |

6) Smt. Razia Sultana, Minister of State for Social Security and Development of Women and Children moved the following Motion in the House:-

"This House appreciates and deeply thanks the Chief Minister for inclusion of Muslim and Christian families in the ambit of Shagun Scheme and other Schemes ."

While moving the Motion, the Hon'ble Minister spoke for 01 minute.

7) Sardar Harminder Singh Gill, M.L.A moved the following Motion in the House:-

"This House appreciates and thanks the Chief Minister for his significant efforts for getting Patti and Makhu connected through a railway link and thereby connected Majha region with Malwa and then with Rajasthan ."

The Motions shown at Sr.No 5,6 and 7 of the aforesaid Item No.9 were put to the vote of the House collectively and carried unanimously.

**10. Constitution of a Five Member Committee of the House**

The Chief Minister proposed the constitution of five-Member Committee of the House with proportionate ratio of the parties in the House, to visit the families of the farmers, who committed suicides, to ascertain the causes behind the suicides and to present a report thereon and the Hon'ble Speaker agreed to the same .

**11. Welcome Announcement by Hon'ble Speaker**

The Hon'ble Speaker informed the House about the presence of Maharani Preneet Kaur, former Union Minister and welcomed her on behalf of the entire House.

**12. Adjournment of the House for a short while**

The Hon'ble Speaker adjourned the House from 03.43 P.M. to 04.13 P.M. and 06.01 P.M. to 06.16 P.M.

**13. Extension of the sitting of the House**

The Hon'ble Speaker extended the sitting of the House till the completion of today's business with the consent of the House.

The House then adjourned till 10.00 A.M. on 20<sup>th</sup> June, 2017.

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**SPECIAL BULLETIN NO. 1**

**DISCUSSION ON THE GOVERNOR'S ADDRESS**

Discussion on the Governor's Address took place on two days i.e. 16th June and 19th June, 2017 and it continued for 6 hours and 17 minutes. The detail of time taken by various Parties is as under:-

<b>Sr. No.</b>	<b>Name of the Party</b>	<b>No. of Members who took part in the discussion</b>	<b>Time Taken Hrs./Minutes</b>
1.	Indian National Congress	05	4 hours 04 minutes
2.	Aam Aadmi Party	12	1 hour 15 minutes
3.	Shiromani Akali Dal	03	46 minutes
4.	Bharatiya Janata Party	01	05 minutes
5.	Lok Insaaf Party	01	07 minutes

Note: Time taken by Indian National Congress also includes the time taken by the Hon'ble Chief Minister who spoke for 1 hour 49 minutes.

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**BULLETIN No. 5**

**Tuesday, the 20<sup>th</sup> June, 2017  
(From 10.00 A.M to 11.58 A.M.)**

**1. Questions****Starred Questions:**

Total No. of Questions on the Order Paper	Answered	Not put	Postponed	Answered under Rule 38	No. of Supplementaries
20	17	-	1	2	25

The Hon'ble Speaker postponed Q. No. 16 due to unsatisfactory reply of the same.

**2. Walk Out**

Members of Aam Aadmi Party, present in the House and Sardar Balwinder Singh Bains, Member, Lok Insaaf Party staged a walk out from the House raising slogans as a mark of protest for not being allowed to speak during Zero Hour.

**3. Presentation of Budget Estimates for the year 2017-18**

The Finance Minister presented the Budget Estimates for the year 2017-18 and while doing so, he spoke for 58 minutes.

The House, then adjourned till 10.00 A.M. on Wednesday, the 21<sup>st</sup> June, 2017.

**REVISED BULLETIN NO. 6**

**Wednesday, the 21<sup>st</sup> June, 2017  
(From 10.00 A.M to 3.00 P.M)**

**1. Questions****(a) Starred Questions :**

Total No. of Questions on the Order Paper	Answered	Not Put	Postponed	Answered under Rule 38	No. of Supplementaries
20	11	2	-	9	27

**(b) Unstarred Questions: 20****2. Walk-out**

i) Members of Aam Aadmi Party present in the House staged a walk out from the House as a mark of protest while raising slogans against the Government for not providing requisite funds for the Dalits in the budget.

ii) Members of Shiromani Akali Dal and Bharatiya Janata Party present in the House staged a walk out from the House while seeking apology for using unparliamentary words by the Local Government Minister.

**3. Welcome announcement by the Speaker**

The Hon'ble Speaker informed the House regarding the presence of Sardar Sukhdev Singh Dhindsa , M.P., Rajya Sabha in the House and welcomed him on behalf of the entire House.

**4. Calling Attention Notice**

1. Sardar Barindermeet Singh Pahra, MLA drew the attention of the Government towards Food Scam under Atta Dal Scheme.

(No.15)

The Health and Family Welfare Minister gave a reply.

2. Sardar Gurkirat Singh, M.L.A., Sardar Navtej Singh Cheema, M.L.A. and Prof. Baljinder Kaur, M.L.A. drew the attention of the Government towards the decision of Subordinate Services Selection Board, Punjab to make it mandatory for the candidates appearing for the posts of Clerk-cum-data Entry Operators to give the Punjabi type test in Unicode Compliant Font.

(No. 16 and 24)

The Health and Family Welfare Minister gave a reply.

**5. Adjournment of the House for a short while**

The Hon'ble Speaker adjourned the House from 11.22 A.M. to 11.52 A.M. ,11.52 A.M. to 12.07 P.M. and 12.07 P.M. to 12.30 P.M.

**6. Papers laid on the Table**

The Parliamentary Affairs Minister laid on the Table of the House papers as mentioned at Sr. No. 1 to 2 shown under Item No. III in today's List of Business.

**7. Motion for nomination of two members for the Senate of Panjab University**

The following Motion moved by Shri Brahm Mohindra, Parliamentary Affairs Minister was carried unanimously:

"As two members of the Senate of the Panjab University, Chandigarh are to be elected from amongst the Members of Vidhan Sabha (Legislative Assembly), and ;

As the time left at the disposal of the House is extremely short and it is not possible to adhere to the entire process of election in the normal course;

Now, therefore, this House authorizes the Speaker , Punjab Vidhan Sabha to nominate two members of the Punjab Vidhan Sabha for the Senate of Panjab University , Chandigarh keeping in view the proportionate strength of various Parties in the House."

**8. Budget Estimates for the year 2017-18**

**General Discussion on the Budget Estimates for the year 2017-18**

The following Members took part in the discussion and spoke for the time as mentioned against their names :

1.	Sardar Harvinder Singh Phoolka, Leader of the Opposition	21 minutes
2.	Sardar Parminder Singh Dhindsa, Shiromani Akali Dal	25 minutes
3.	Shri Vijay Inder Singla Indian National Congress	19 minutes
4.	Sardar Gurpartap Singh Wadala, Shiromani Akali Dal	1 minute
5.	Sardar Jagdev Singh, Aam Aadmi Party	04 minutes

- |    |  |            |
|----|--|------------|
| 6. | Sardar Kuljit Singh Nagra,<br>Indian National Congress | 46 minutes |
| 7. | Prof. Baljinder Kaur ,<br>Aam Aadmi Party              | 05 minutes |
| 8. | Shri Pawan Kumar Tinu,<br>Shiromani Akali Dal          | 06 minutes |

Due to adjournment of the House, Hon'ble Member, Shri Pawan Kumar Tinu will continue the discussion on 22nd June, 2017.

**9. Extension of time**

With the consent of the House, the Hon'ble Speaker extended the time of today's sitting till 3.00 P.M. (for half an hour ).

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**REVISED BULLETIN NO. 7**

Thursday, the 22nd June, 2017

(From 10.00 A.M to 03.53 P.M)

**1. Questions****(a) Starred Questions :**

Total No. of Questions on the Order Paper	Answered	Not Put	Postponed	Answered under Rule 38	No. of Supplementaries
20	16	4	–	–	21

**(b) Unstarred Questions: 7****2. Naming the Members**

The Hon'ble Speaker named the members of Aam Aadmi Party present in the House and Sardar Balwinder Singh Bains, Member, Lok Insaaf Party for causing disruption in the proceedings of the House despite an appeal made by the Chair time and again, resultantly they got suspended for the remaining sitting of the House but as they did not leave the House, they were evicted from the House by the Marshals on being instructed by the Hon'ble Speaker.

As the Members of Aam Aadmi Party and Members of Lok Insaaf Party Sardar Balwinder Singh Bains re-entered the House in violation of the orders of the Hon'ble Speaker, the latter ordered that they be evicted from the Vidhan Sabha premises.

**3. Walk-outs**

- i) Members of Shiromani Akali Dal present in the House and Members of Bharatiya Janata Party present in the House except Shri Dinesh Singh staged a walk out from the House as a mark of protest against the expulsion of Aam Aadmi Party and Lok Insaaf Party Members from the House.
- ii) Shri Dinesh Singh, Member Bharatiya Janata Party staged a walk out from the House after asking his question.

- iii) Members of Shiromani Akali Dal and Bharatiya Janata Party present in the House again staged a walk out from the House raising slogans against the Hon'ble Speaker as a mark of protest against expulsion of Aam Aadmi Party and Lok Insaaf Party Members from the House.

#### **4. Calling Attention Notice**

**Sardar Balbir Singh Sidhu, M.L.A.** drew the attention of the Government towards acquiring of land at the double price for the purpose of Airport in village Jheurheri, district S.A.S. Nagar.

(No.26)

The Rural Development and Panchayats Minister gave the reply.

#### **5. Papers laid on the Table**

The Parliamentary Affairs Minister laid on the Table of the House, Papers as mentioned at serial No. 1 to 3 as shown under Item no. III in today's List of Business.

#### **6. Privilege Motion**

The Parliamentary Affairs Minister moved the following breach of Privilege Motion which was carried :

"A day before in this House i.e. on 21<sup>st</sup> June, 2017 , during the Question Hour, Shri Pawan Kumar Tinu, Member, Shiromani Akali Dal and many other Members of the Opposition caused disruption in the proceedings of the Question Hour and used undignified language against the post of Hon'ble Speaker as that "you give a chance to speak to even such a Minister" and the extremely disgraceful words spoken personally against an Hon'ble Minister in this august House, such as "I am telling you, I will hit you with a slipper, you have won the election through fraud", this has completely violated the rules of the House, the honour and decorum of the House. This House considers this behaviour of Shri Pawan Kumar Tinu and many other Members of the Opposition as against the sanctity of the august House and strongly condemns the same. This House vociferously condemns the violation of rules and decorum of the august House and considers it as a contempt of the august House and demands an action on the issue of breach of Privilege of this august House.

#### **7. Naming and Suspension of Members**

The Hon'ble Speaker named the members of Shiromani Akali Dal and Bharatiya Janata Party present in the House for causing wilful disruption in the proceedings of the House and for not obeying the orders of the Chair despite an appeal made by the Chair time and again and ordered the Marshals to evict them from the Assembly premises. As such , they were suspended for the remaining period of the sitting .

**8. Short Adjournment of the House**

Due to pandemonium in the House, the Hon'ble Speaker adjourned the House from 11.21 A.M. to 11.36 A.M. , 11.36 A.M. to 12.06 P.M and 12.10 P.M to 12.25 P.M.

**9. Statement by the Chief Minister regarding loan waiver of the farmers**

The Chief Minister gave a statement in the House to dispel the apprehensions raised by the Opposition Party and the Newspapers after the announcement made by him in regard to loan waiver of the farmers while giving reply to the discussion on Governor's address.

**10. Proposal to constitute a five member Committee by the Chief Minister regarding number of landless Labourers and their outstanding loans**

The Hon'ble Chief Minister proposed to constitute a five member Committee while giving statement regarding number of landless labourers and their outstanding loans.

**11. Motion of Thanks**

Sardar Charanjit Singh Channi, Technical Education Minister moved the following Motion of Thanks which was carried unanimously :

"That this House appreciates and thanks the Chief Minister for his proposal to constitute a five-member committee regarding the number of landless labourers and their outstanding loans as he has done a great job to provide relief to the poor."

While moving the motion, the Technical Education Minister spoke for 02 minutes.

**12. Privilege Motion**

The Parliamentary Affairs Minister moved the following breach of Privilege Motion which was carried:

"Members of Aam Aadmi Party present in the House staged a walk-out after crossing the floor of the House raising slogans at the time of presentation of Budget Estimates by the Hon'ble Finance Minister on 20<sup>th</sup> June, 2017 at 11.28 A.M.

Similarly, yesterday on 21<sup>st</sup> June, 2017, Members of Shiromani Akali Dal and Bharatiya Janata Party present in the House also staged a walk-out after crossing the floor of the House raising slogans at the time of Question Hour at 10.46 A.M.

Likewise, today on 22<sup>nd</sup> June,2017 at 10.30 A.M.,Members of Aam Aadmi Party and Lok Insaaf Party present in the House intensely disrupted the proceedings of Question Hour and despite repeated requests by the Chair, they didn't stop from doing the same, due to which the Hon'ble Speaker had to name the Members of Aam Aadmi Party and Lok Insaaf Party present in the House. As per the orders of the Hon'ble Speaker, when Marshals were trying to evict the Members named by the Hon'ble Speaker, the Member of Aam Aadmi Party,Shri Jai Krishan gave a blow to the lady staff deputed for the House security duty in the House and Members of Aam Aadmi Party and Lok Insaaf Party also caused damage to the property of the House.

And, today Members of Shiromani Akali Dal and Bharatiya Janata Party present in the House also staged a walk-out crossing the floor of the House raising slogans at the time of discussion on the Budget Estimates at 11.20 A.M.

By doing so, these Members have violated the rules of Rules of Procedure and Conduct of Business of Punjab Vidhan Sabha. What happened today in this august House is totally against the well established conventions and precedents of the House. Besides ,pointing finger at the Chair, throwing papers, using unparliamentary language and raising slogans also amounts to contempt of the House, as also provided under different rules. The entire House considers all these activities of the Members of the Opposition as a disgrace to the august House and strongly condemns the same and demands an action on the issue of breach of Privilege of this august House."

The Hon'ble Speaker informed the House that the action has been taken on this incident and if further action is required that will also be taken.

13. **Budget Estimates for the year 2017-18**

**Resumption of discussion on Budget Estimates for the year 2017-18**

The following Members took part in the discussion and spoke for the time as mentioned against their names :

1.	Sardar Pargat Singh, Indian National Congress	18 minutes
2.	Shri Amit Vij, Indian National Congress	08 minutes
3.	Sardar Kusaldeep Singh Dhillon, Indian National Congress	09 minutes
4.	Sardar Angad Singh, Indian National Congress	07 minutes
5.	Sardar Avtar Singh Junior, Indian National Congress	12 minutes
6.	Sardar Kuldeep Singh Vaid, Indian National Congress	06 minutes



7.	Sardar Harpartap Singh Ajnala, Indian National Congress	06 minutes
8.	Sardar Sangat Singh Gilzian, Indian National Congress	10 minutes
9.	Rana Gurmit Singh Sodhi, Indian National Congress	22 minutes
10.	Sardar Fatehjung Singh Bajwa, Indian National Congress	12 minutes
11.	Shri Sunder Sham Arora, Indian National Congress	09 minutes
12.	Sardar Sukhwinder Singh Danny Bandala Indian National Congress	10 minutes

The Finance Minister, by way of reply, to the discussion spoke for 53 minutes.

#### **14. Financial Business**

##### **(i) Discussion and Voting on the Demands for Grants relating to the Budget**

##### **Estimates for the year 2017-18**

The Finance Minister presented the Demands for Grants relating to the Budget Estimates for the year 2017-18.

With the consent of the House, Demand No.1 to 30 as listed in the List of Business, collectively, were put for discussion and vote of the House and carried unanimously.

##### **(ii) The Punjab Appropriation(No.2)Bill,2017**

The Finance Minister introduced The Punjab Appropriation (No.2) Bill,2017 and also moved that the Bill be taken into consideration at once.

The Motion was put to the vote of the House and carried unanimously.

During Clause-wise consideration of the Bill, Clauses 2 to 4, Schedule, Clause 1 and Title were put to the vote of the House and carried unanimously.

The Motion moved by the Finance Minister that "The Punjab Appropriation (No.2) Bill,2017 be passed" was put to the vote of the House and carried unanimously.

15. **Extension of Time**

With the consent of the House, the Hon'ble Speaker extended the time of today's sitting till the completion of Business.

The Hon'ble Deputy Speaker occupied the Chair from 3.24 P.M. to 3.30 P.M.

The House then adjourned till 10.00 A.M. on Friday, the 23<sup>rd</sup> June, 2017.

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**SPECIAL BULLETIN NO. 2**

**DISCUSSION ON THE BUDGET ESTIMATES FOR THE YEAR  
2017-2018**

Discussion on the Budget Estimates for the year 2017-18 took place on two days i.e. 21st June and 22nd June, 2017 and it continued for 5 hours and 09 minutes. The detail of time taken by various Parties is as under :-

<b>Sr. No.</b>	<b>Name of the Party</b>	<b>No. of Members who took part in the discussion</b>	<b>Time Taken Hrs./Minutes</b>
1.	Indian National Congress	14	3 hours 49 minutes
2.	Aam Aadmi Party	03	30 minutes
3.	Shiromani Akali Dal	03	50 minutes
4.	Bharatiya Janata Party	---	---
5.	Lok Insaaf Party	---	---

Note: Time taken by Indian National Congress also includes the time taken by the Finance Minister who spoke for 53 minutes.

**BULLETIN NO. 8**Friday, the 23<sup>rd</sup> June, 2017

(From 10.00 A.M to 01.24 P.M)

**1. Questions**

(a) Postponed Starred Question No. 16 was not put by the concerned Member.

**(b) Starred Questions:**

Total No. of Questions on the Order Paper	Answered	Not Put	Postponed	Answered under Rule 38	No. of Supplementaries
20	8	9	3	–	21

**(c) Unstarred Questions : 06****2. Walk-out**

i) Members of Shiromani Akali Dal and Bharatiya Janata Party present in the House staged a walk out from the House yesterday i.e on 22.06.17 raising slogans against the Government and the Chair while crossing the floor of the House as a mark of protest against the expulsion of the Members of Aam Aadmi Party from the House.

ii) Members of Aam Aadmi Party, present in the House staged a walk out from the House yesterday i.e on 22.06.17 raising slogans against the Government and the Chair while crossing the floor of the House as a mark of protest against the expulsion of Aam Aadmi Party Members from the House.

**3. Announcement by the Parliamentary Affairs Minister**

The Parliamentary Affairs Minister made an announcement that facility of dialysis would be provided free of cost in three Medical Colleges and Hospitals and all Government Hospitals of Punjab from today onwards.

#### **4. Privilege Motion**

The Parliamentary Affairs Minister moved the following Motion regarding breach of Privilege which was carried unanimously:

"Yesterday i.e. on 22.6.2017, such disgraceful incidents in the House like causing frequent disruption during Question Hour, crossing floor of the House deliberately, raising slogans in high pitch, using objectionable and unparliamentary language with regard to the Chair, throwing of papers towards the Chair and beating up of staff on duty are such incidents which have ashamed us all. Every possible effort was made by the Hon'ble Speaker to prevent such disgraceful incidents and Hon'ble Speaker was forced to adjourn the House, thrice due to the same. In the meanwhile highly derogatory language was used by the Members of the House targeting the Chair of the Hon'ble Speaker. The matter becomes more serious when the President of a responsible Party and a Member of this House, Sardar Sukhbir Singh Badal targets the Chair and levels personal allegations against him.

The House is a highly august place. The Hon'ble Speaker has to follow the rules for conducting the proceedings of the House in an impartial way and equal respect is extended to Treasury benches and Opposition Parties by him. Levelling allegations of partiality against him amounts to contempt of this House and the Chair of Hon'ble Speaker.

Yesterday i.e on 22.6.2017 a Member of the House, Sardar Sukhbir Singh Badal addressed the Hon'ble Speaker as, "Are you here to take off turbans, this is not a wrestling place, You are acting like dictator" - and moreover extremely unparliamentary and objectionable language has been used on Electronic and Social Media regarding Hon'ble Speaker which amounts to a matter of disregard and contempt of this august House and the Chair which is strongly condemned by this House.

Whatever has happened, it seems that the Member of the House Sardar Sukhbir Singh Badal has deliberately violated the Rules of the House and hurt the dignity and decorum of the House and the Chair of Hon'ble Speaker.

Hon'ble Speaker Sahib, this House strongly recommends that matter regarding aforesaid activities of Member of the House, Sardar Sukhbir Singh Badal be entrusted to the Privilege Committee of the House for taking an appropriate action under rules."

While taking part in the discussion on motion, Hon'ble Member Sardar Navtej Singh Cheema and Sardar Kushaldeep Singh Dhillion spoke for one minute each.

#### **5. Papers Laid on the Table**

The Parliamentary Affairs Minister laid on the Table of the House, Papers as mentioned at Sr. No. 1 to 3 as shown under item no. II in today's List of Business.

**6. Motion under Rule 16**

The following motion moved by the Parliamentary Affairs Minister was put to the vote of the House and carried unanimously.

"That the Vidhan Sabha (Assembly ) at its rising this day shall stand adjourned sine-die."

**7. Legislative Business**

**1. The Khalsa University (Repeal) Bill, 2017**

The Higher Education Minister introduced the Khalsa University (Repeal) Bill, 2017 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

During discussion on the Bill, Hon'ble Members Sardar Sukhbinder Singh Sarkaria, Indian National Congress, spoke for 31 minutes and Sardar Kuljit Singh Nagra, Indian National Congress spoke for 06 minutes respectively.

During clause-wise consideration of the Bill, Sub-clause (2) of Clause 1, Clauses 2 and 3, as there was no amendment therein collectively, Sub-clause (1) of Clause 1 and Title were put to the vote of the House and carried.

The motion moved by the Higher Education Minister that "The Khalsa University (Repeal) Bill, 2017 be passed" was put to the vote of the House and carried unanimously.

**2. The Punjab Co-operative Societies (Amendment) Bill, 2017**

The Parliamentary Affairs Minister introduced The Punjab Co-operative Societies (Amendment) Bill, 2017 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

Sardar Balbir Singh Sidhu , Hon'ble Member, Indian National Congress spoke for 01 minute during discussion on the Bill.

The Parliamentary Affairs Minister, by way of reply to the discussion on the Bill, spoke for 04 minutes.

During Clause- wise consideration of the Bill, Sub-clause (2) of Clause 1, Clause 2, Sub-clause (1) of Clause 1 and Title were put to the vote of the House and carried.

The motion moved by the Parliamentary Affairs Minister that "The Punjab Co-operative Societies (Amendment) Bill, 2017 be passed" was put to the vote of the House and carried.

**3. The Punjab Agricultural Produce Markets(Amendment) Bill, 2017**

The Parliamentary Affairs Minister introduced The Punjab Agricultural Produce Markets (Amendment) Bill, 2017 and also moved that the Bill be taken into consideration at once.

The Parliamentary Affairs Minister spoke for one minute during the presentation of the Bill.

The motion was put to the vote of the House and carried.

During Clause-wise consideration of the Bill, Sub-clause (2) of Clause 1, Clauses 2 and 3, as there were no amendment therein, collectively, Sub-clause (1) of Clause 1 and Title were put to the vote of the House and carried.

The motion moved by the Parliamentary Affairs Minister that "The Punjab Agricultural Produce Markets (Amendment) Bill, 2017 be passed "was put to the vote of the House and carried unanimously.

**4. The Punjab Panchayati Raj (Amendment) Bill, 2017**

The Rural Development and Panchayats Minister introduced The Punjab Panchayati Raj (Amendment) Bill, 2017 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

During Clause-wise consideration of the Bill, Sub-clause (2) of Clause 1, Clauses 2 to 7, as there was no amendment therein , collectively, Sub-clause (1) of Clause 1 and Title were put to the vote of the House and carried.

The motion moved by the Rural Development and Panchayats Minister that "The Punjab Panchayati Raj (Amendment) Bill, 2017 be passed "was put to the vote of the House and carried unanimously.

**5. The Punjab Municipal (Amendment) Bill, 2017**

The Local Government Minister introduced "The Punjab Municipal (Amendment) Bill, 2017" and also moved that the Bill be taken into consideration at once.

The Local Government Minister, during the presentation of the Bill, spoke for one minute.

The motion was put to the vote of the House and carried.

During Clause-wise consideration of the Bill, Sub-clause (2) of Clause 1, Clause 2, Sub-clause (1) of Clause 1 and Title were put to the vote of the House and carried.

The motion moved by the Local Government Minister that "The Punjab Municipal (Amendment) Bill, 2017 be passed " was put to the vote of the House and carried unanimously.

#### **6. The Punjab Municipal Corporation (Amendment) Bill, 2017**

The Local Government Minister introduced The Punjab Municipal Corporation (Amendment) Bill, 2017 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried .

The following members took part in the discussion on the Bill and spoke for the time as mentioned against their names:

1. Sardar Kuljit Singh Nagra, Indian National Congress 03 minutes
2. Smt. Satkar Kaur, Indian National Congress 02 minutes

During Clause-wise consideration of the Bill, Sub-clause (2) of Clause 1, Clause 2, Sub-clause (1) of Clause 1 and Title were put to the vote of the House and carried.

The motion moved by the Local Government Minister that "The Punjab Municipal Corporation (Amendment) Bill, 2017 be passed "was put to the vote of the House and carried unanimously.

#### **7. The Maharaja Ranjit Singh Punjab Technical University (Amendment) Bill, 2017**

The Technical Education Minister introduced The Maharaja Ranjit Singh Punjab Technical University (Amendment) Bill, 2017 and also moved that the Bill be taken into consideration at once.

The Technical Education Minister during the presentation of the Bill , spoke for one minute.

The motion was put to the vote of the House and carried.

During Clause-wise consideration of the Bill, Sub-clause (2) of Clause 1, Clauses 2 and 3 as there was no amendment therein collectively, Sub-clause (1) of Clause 1 and Title were put to the vote of the House and carried.



The motion moved by the Technical Education Minister that "The Maharaja Ranjit Singh Punjab Technical University (Amendment) Bill, 2017 be passed" was put to the vote of the House and carried unanimously.

**8. The I.K Gujral Punjab Technical University (Amendment) Bill, 2017**

The Technical Education Minister introduced The I.K Gujral Punjab Technical University (Amendment) Bill, 2017 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried unanimously.

During Clause-wise consideration of the Bill, Sub-clause (2) of Clause 1, Clauses 2 to 4, as there was no amendment therein, collectively, Sub-clause (1) of Clause 1 and Title were put to the vote of the House and carried.

The motion moved by the Technical Education Minister that "The I.K. Gujral Punjab Technical University (Amendment) Bill, 2017 be passed " was put to the vote of the House and carried unanimously.

**9. The Punjab Excise (Amendment) Bill, 2017**

The Parliamentary Affairs Minister introduced The Punjab Excise (Amendment) Bill, 2017 and also moved that the Bill be taken into consideration at once.

The Parliamentary Affairs Minister spoke for three minutes while presenting the Bill.

The motion was put to the vote of the House and carried unanimously.

During Clause-wise consideration of the Bill, Sub-clause (2) of Clause 1, Clauses 2 and 3, as there was no amendment therein, collectively, Sub-clause (1) of Clause 1 and Title were put to the vote of the House and carried unanimously.

The motion moved by the Parliamentary Affairs Minister that "The Punjab Excise (Amendment) Bill, 2017 be passed " was put to the vote of the House and carried unanimously.

**10. The Punjab Agricultural Produce Markets (Second Amendment) Bill, 2017**

The Parliamentary Affairs Minister introduced The Punjab Agricultural Produce Markets (Second Amendment) Bill, 2017 and also moved that the Bill be taken into consideration at once.

The Parliamentary Affairs Minister spoke for one minute while presenting the bill.

The motion was put to the vote of the House and carried unanimously.

During Clause-wise consideration of the Bill, Sub-clause (2) of Clause 1, Clauses 2 to 13, as there was no amendment therein, collectively, Sub-clause (1) of Clause 1 and Title were put to the vote of the House and carried unanimously.

The motion moved by the Parliamentary Affairs Minister that "The Punjab Agricultural Produce Markets (Second Amendment) Bill, 2017 be passed" was put to the vote of the House and carried unanimously.

**11. The Punjab Infrastructure (Development and Regulation) Amendment, Bill 2017**

The Finance Minister introduced The Punjab Infrastructure (Development and Regulation) Amendment Bill, 2017 and also moved that the Bill be taken into consideration at once.

The Finance Minister spoke for three minutes while presenting the Bill.

The motion was put to the vote of the House and carried unanimously.

During Clause-wise consideration of the Bill, Sub-clause (2) of Clause 1, Clauses 2 to 6, as there was no amendment therein, collectively, Sub-clause (1) of Clause 1 and Title were put to the vote of the House and carried.

The motion moved by the Finance Minister that "The Punjab Infrastructure (Development and Regulation) Amendment Bill, 2017 be passed" was put to the vote of the House and carried unanimously.

**12. The Punjab Municipal Infrastructure Development Fund (Amendment) Bill, 2017**

The Finance Minister introduced The Punjab Municipal Infrastructure Development Fund (Amendment) Bill, 2017 and also moved that the Bill be taken into consideration at once.

The Finance Minister spoke for two minutes while presenting the Bill.

The motion was put to the vote of the House and carried.

During Clause-wise consideration of the Bill, Sub-clause (2) of Clause 1, Clauses 2 to 7, as there was no amendment therein, collectively, Sub-clause (1) of Clause 1 and Title were put to the vote of the House and carried.

The Local Government Minister spoke for two minutes while taking part in the discussion on Bill.

The motion moved by the Finance Minister that "The Punjab Municipal Infrastructure Development Fund (Amendment) Bill, 2017 be passed "was put to the vote of the House and carried unanimously.

**8. Welcome Announcement by Hon'ble Speaker**

The Hon'ble Speaker made an announcement regarding the presence of Sardar Gurjit Singh Aujla, Member of Parliament, Lok Sabha in the *House* and welcomed him on behalf of the entire *House*.

The House, then adjourned *sine-die*.

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## APPENDIX-II

### 30. COMMITTEES

#### I. ELECTED COMMITTEES

##### (i) COMMITTEE ON PUBLIC ACCOUNTS FOR THE YEAR 2017-18

(Nominated by the Speaker on 3rd May, 2017 in pursuance of the motion passed by the House on 29th March 2017)

1.	Sardar Kanwar Sandhu	Chairman
*2.	Sardar Ajaib Singh Bhatti	Member
3.	Sh. Amrinder Singh Raja Warring	Member
4.	Sardar Amarjit Singh Sandoa	Member
5.	Sardar Harpartap Singh	Member
6.	Sardar Kuljit Singh Nagra	Member
7.	Sardar Nirmal Singh	Member
* *8.	Sardar Parkash Singh Badal	Member
9.	Sardar Parminder Singh Dhindsa	Member
10.	Sardar Ramanjeet Singh Sikki	Member
11.	Sardar Sangat Singh Gilzian	Member
12.	Smt. Satkar Kaur	Member
13.	Shri Sunil Dutt	Member
	**Sardar Kanwarjit Singh	
	*Sardar Kuldeep Singh Vaid	

Under Rule 184(1) read with Rule 207 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly), the Speaker appointed **Sardar Kanwar Sandhu** as Chairman of the Committee.

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\*Sardar Ajaib Singh Bhatti MLA ceased to be a member of the Committee on his election as Deputy Speaker of the Punjab Vidhan Sabha w.e.f. 16.6.2017 and in the vacancy thus caused, Sardar Kuldeep Singh Vaid, MLA was nominated on 30.06.2017 by the Hon'ble Speaker to serve on the Committee as a Member for the remaining period.

\*\*Sardar Parkash Singh Badal, MLA tendered his resignation from the Membership of the Committee on 23rd May, 2017 and in the vacancy thus caused, Sardar Kanwarjit Singh MLA was nominated on 30.5.2017 by the Hon'ble Speaker to serve on the Committee as a Member for the remaining period.

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**(ii) COMMITTEE ON PUBLIC UNDERTAKINGS FOR THE YEAR 2017-18**

**(Nominated by the Speaker on 3rd May, 2017 in pursuance of the motion passed by the House on 29th March, 2017)**

1.	Shri Om Parkash Soni	Chairman
2.	Sardar Ajit Singh Kohar	Member
3.	Shri Arun Dogra	Member
4.	Sardar Bikram Singh Majithia	Member
5.	Sardar Gurpreet Singh Kangar	Member
6.	Sardar Gurmeet Singh Meet Haheer	Member
7.	Sardar Gurkirat Singh Kotli	Member
8.	Sardar Lakhvir Singh Lakha	Member
9.	Sardar Navtej Singh Cheema	Member
10.	Sardar Parminder Singh Pinki	Member
11.	Sardar Pargat Singh Pawar	Member
*12.	Sardar Sukhpal Singh Khaira	Member
13.	Sardar Sukhpal Singh Bhullar	Member

\*Miss Rupinder Kaur Ruby

\*\*Sardar Pirmal Singh Dhaula

Under Rule 184(1) read with Rule 207 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly), the Hon'ble Speaker appointed **Sh. Om Parkash Soni** as Chairman of the Committee.

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\*Sardar Sukhpal Singh Khaira MLA ceased to be a member of the Committee on having been appointed as Leader of Opposition w.e.f. 23rd July, 2017 and in the vacancy thus caused, Miss Rupinder Kaur Ruby, MLA was nominated on 3rd August 2017 by the Hon'ble Speaker to serve on the Committee as a Member for the remaining period.

\*\*Miss Rupinder Kaur Ruby, MLA ceased to be Member of the Committee on Public Undertakings on account of being a Member of Committee on Government Assurances w.e.f. 1st December 2017, the Hon'ble Speaker had been pleased to nominate Sardar Pirmal Singh Dhaula, MLA on the 1st December 2017 to serve on the Committee on Public Undertakings for the remaining period.

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**(iii) COMMITTEE ON ESTIMATES FOR THE YEAR 2017-18**

**(Nominated by the Speaker on 3rd May, 2017 in pursuance of the Motion passed by the House on 29<sup>th</sup> March 2017)**

1. Sardar Sukhbinder Singh Sarkaria	Chairman
2. Sh. Aman Arora	Member
3. Dr. Dharamvir Agnihotri	Member
4. Sardar Hardial Singh Kamboj	Member
5. Sardar Harminder Singh Gill	Member
6. Sardar Inderbir Singh Bolaria	Member
7. Sardar Kushaldeep Singh Kiki Dhillon	Member
8. Shri Pawan Kumar Adia	Member
9. Dr. Raj Kumar	Member
10. Sardar Sharanjit Singh Dhillon	Member
11. *Sardar Sukhbir Singh Badal	Member
12. **Sardar Sukhpal Singh Khaira	Member
13. Shri Vijay Inder Singla	Member

\*Sardar Harinder Pal Singh Chandumajra

\*\*Sardar Jagdev Singh

Under Rule 184(1) read with Rule 207 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly), the Hon'ble Speaker appointed **Sardar Sukhbinder Singh Sarkaria** as Chairman of the Committee.

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\*Sardar Sukhbir Singh Badal, MLA tendered his resignation from the Membership of the Committee on 25th May 2017 and in the vacancy thus caused, Sardar Harinder Pal Singh Chandumajra, MLA was nominated on 30.5.2017 by the Hon'ble Speaker to serve on the Committee as a member for the remaining period.

\*\*Sardar Sukhpal Singh Khaira, MLA ceased to be a Member of the Committee on having been appointed as Leader of Opposition on 23.07.2017 and in the vacancy thus caused, Sardar Jagdev Singh, MLA was nominated on 03.08.2017 by the Hon'ble Speaker to serve on the Committee as a Member for the remaining period.

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**IV) COMMITTEE ON WELFARE OF SCHEDULED CASTES, SCHEDULED TRIBES AND BACKWARD CLASSES FOR THE YEAR 2017-18**

**(Nominated by the Speaker on 3rd May, 2017 in pursuance of the Motion passed by the House on 29th March 2017)**

1.	Dr. Raj Kumar Verka	Chairman
2.	Sh. Baldev Singh Khaira	Member
3.	Sardar Harpal Singh Cheema	Member
4.	Sh. Joginder Pal	Member
5.	Sardar Manjit Singh	Member
6.	Shri Nathu Ram	Member
7.	Sardar Nirmal Singh	Member
8.	Sardar Santokh Singh	Member
9.	Sardar Sukhwinder Singh Danny Bandala	Member
10.	Ch. Surinder Singh	Member
11.	Sardar Surjit Singh Dhiman	Member
12.	Sh. Sushil Kumar Rinku	Member
13.	Dr. Sukhwinder Kumar	Member

Under Rule 184(1) read with Rule 207 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly), the Speaker appointed **Dr. Raj Kumar Verka** as Chairman of the Committee.

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**II. NOMINATED COMMITTEES****(i) BUSINESS ADVISORY COMMITTEE****(Nominated on 12<sup>th</sup> June, 2017 under Rule 208(1))**

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- |    |   |                     |
|----|---|---------------------|
| 1. | Rana K.P. Singh, Speaker .....                                    | Ex-officio Chairman |
| 2. | Shri Brahm Mohindra; Minister for Parliamentary Affairs           | Member              |
| 3. | Sardar Manpreet Singh Badal, Minister for Finance;                | Member              |
| 4. | Sardar Sadhu Singh Dharamsot, Minister for Welfare of SCs and BCs | Member              |
| 5. | Sardar Harvinder Singh Phoolka; MLA and Leader of Opposition; and | Member              |
| 6. | Sardar Kuljit Singh Nagra, MLA.                                   | Member              |

**SPECIAL INVITEES**Sardar Ajit Singh Kohar, MLA.

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**(ii) COMMITTEE OF PRIVILEGES FOR THE YEAR 2017-18****(Nominated under Rule 233)**

1.	Sardar Sukhjinder Singh Randhawa	Chairman
2.	Sardar Angad Singh	Member
3.	Sardar Baldev Singh	Member
4.	Sardar Lakhbir Singh Lodhinangal	Member
5.	Shri Nathu Ram	Member
6.	Sardar Pargat Singh Powar	Member
7.	Shri Pawan Kumar Tinu	Member
8.	Shri Pritam Singh Kotbhai	Member
9.	Sardar Ramanjit Singh Sikki	Member
10.	Miss Rupinder Kaur Ruby	Member
11.	Shri Sunder Sham Arora	Member
12.	Shri Tarsem Singh D.C.	Member

Under Rule 184(1) read with Rule 207 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly), the Speaker appointed **Sardar Sukhjinder Singh Randhawa** as Chairman of the Committee.

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**(iii) COMMITTEE ON GOVERNMENT ASSURANCES FOR THE YEAR 2017-18****(Nominated under Rule 238)**

1.	Sardar Randeep Singh	Chairman
2.	Sh. Amit Vij	Member
3.	Sardar Amrik Singh Dhillon	Member
4.	Sh. Arun Narang	Member
5.	Sardar Barindermeet Singh Pahra	Member
6.	Sardar Harpal Singh Cheema	Member
7.	Sardar Inderbir Singh Bolaria	Member
8.	Sardar Kulbir Singh Zira	Member
9.	Sardar Kuljit Singh Nagra	Member
10.	Shri N.K. Sharma	Member
11.	*Sardar Pirmal Singh Dhaula	Member
12.	Dr. Sukhwinder Kumar	Member
13.	Shri Sunder Sham Arora	Member
	**Miss Rupinder Kaur Ruby	

Under Rule 184(1) read with Rule 207 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly), the Speaker appointed **Sardar Randeep Singh** as Chairman of the Committee.

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\*Sardar Pirmal Singh Dhaula, MLA ceased to be member of the Committee on Govt. Assurances on account of being a Member of Committee on Public Undertakings w.e.f. 1st December, 2017.

\*\*The Hon'ble Speaker had been pleased to nominate Miss Rupinder Kaur Ruby, MLA on the 1st December, 2017 to serve on the Committee on Government Assurances for the remaining period of the year 2017-18.

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**(iv) COMMITTEE ON SUBORDINATE LEGISLATION FOR THE YEAR  
2017-18**

**(Nominated under Rule 240)**

1.	Shri Rakesh Pandey	Chairman
2.	Sardar Amrik Singh Dhillon	Member
3.	Sardar Avtar Singh Junior	Member
4.	Prof. Baljinder Kaur	Member
5.	Sardar Balwinder Singh	Member
6.	Sardar Fatehjung Singh Bajwa	Member
7.	Sh. Joginder Pal	Member
8.	Sardar Kulwant Singh Pandori	Member
9.	Sardar Parminder Singh Dhindsa	Member
10.	Sardar Rajinder Singh	Member
11.	Shri Sanjiv Talwar	Member
12.	Sardar Sharanjit Singh Dhillon	Member
13.	Advocate General, Punjab	Member

Under Rule 184(1) read with Rule 207 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly), the Hon'ble Speaker appointed **Shri Rakesh Pandey** as Chairman of the Committee.

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**(v) LIBRARY COMMITTEE FOR THE YEAR 2017-18****(Nominated under Rule 248)**

1.	Shri Surinder Kumar Dawar	Chairman
2.	Sardar Surjit Singh Dhiman	Member
3.	Sardar Hardial Singh Kamboj	Member
4.	Sardar Kultar Singh Sandhwan	Member
5.	*Sardar Kanwarjit Singh	Member
6.	Sardar Davinder Singh Ghubaya	Member
7.	**Sardar Balwinder Singh Bains	Member
8.	Shri Budh Ram	Member
9.	Shri Rajnish Kumar Babbi	Member
	*S. Baldev Singh Khaira	
	**Prof. Baljinder Kaur	

Under Rule 184(1) read with Rule 207 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly), the Speaker appointed **Shri Surinder Kumar Dawar** as Chairman of the Committee.

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\*Sardar Kanwarjit Singh, MLA tendered his resignation from the membership of the Committee on 7th June, 2017 and in the vacancy thus caused, Sardar Baldev Singh Khaira, MLA was nominated on 28th June, 2017 by the Hon'ble Speaker to serve on the Committee as a Member for the remaining period.

\*\*Sardar Balwinder Singh Bains, MLA tendered his resignation from the membership of the Committee on 6<sup>th</sup> October, 2017 and in the vacancy thus caused, Prof. Baljinder Kaur, MLA was nominated on 6<sup>th</sup> December, 2017 by the Hon'ble Speaker to serve on the Committee as a Member for the remaining period.

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**(vi) HOUSE COMMITTEE FOR THE YEAR 2017-18****(Nominated under Rule 249)**

1.	Sardar Ajaib Singh Bhatti, Deputy Speaker	Ex-Officio Chairman
2.	Sardar Ajit Singh Kohar	Member
3.	Shri Amarinder Singh Raja Warring	Member
4.	Sardar Barindermeet Singh Pahra	Member
5.	Sardar Gurmeet Singh Meet Hehar	Member
6.	Sardar Kulbir Singh Zira	Member
7.	Sardar Kuldeep Singh Vaid Bulara	Member
8.	Sardar Nazar Singh Manshahia	Member
	*Thekedar Madan Lal Jalalpur	Member

Under Rule 249 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly), **Sardar Ajaib Singh Bhatti**, MLA, has become the Ex-officio Chairman of House Committee of Punjab Vidhan Sabha on having been elected as Deputy Speaker on 16th June, 2017.

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\*Prior to election of Sardar Ajaib Singh Bhatti as Deputy Speaker on 16th June, 2017, Thekedar Madan Lal Jalalpur, MLA had been appointed to act as the Chairman of the House Committee.

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**(vii) COMMITTEE ON PETITIONS FOR THE YEAR 2017-18****(Nominated under Rule 250)**

1.	Sardar Darshan Singh Brar	Chairman
2.	Sardar Baldev Singh	Member
3.	Sardar Balwinder Singh	Member
4.	Shri Darshan Lal	Member
5.	Sardar Fateh Jang Singh Bajwa	Member
6.	Sardar Harinder Pal Singh Chandumajra	Member
7.	Sardar Jagdev Singh	Member
8.	Sardar Kushaldeep Singh Kiki Dhillon	Member
9.	Sardar Lakhbir Singh Lodhinangal	Member
10.	Shri Rajnish Kumar Babbi	Member
11.	Sardar Santokh Singh	Member
12.	Sardar Sukhjit Singh	Member
13.	Shri Som Parkash	Member

Under Rule 184(1) read with Rule 207 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly), the Hon'ble Speaker appointed **Sardar Darshan Singh Brar**, MLA as Chairman of the Committee.

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(viii) **COMMITTEE ON PAPERS LAID/ TO BE LAID ON THE TABLE OF  
THE HOUSE FOR THE YEAR 2017-18**

**(Nominated under Rule 251-C)**

1.	Sardar Gurpartap Singh Wadala	Chairman
2.	Sardar Sangat Singh Gilzian	Member
3.	*Sardar Simarjeet Singh Bains	Member
4.	Sardar Harpartap Singh	Member
5.	Sardar Gurpreet Singh	Member
6.	Shri Jai Krishan	Member
7.	Sardar Jagtar Singh Jagga Hissowal	Member
8.	Shri Darshan Lal	Member
9.	Shri Dalbir Singh Goldy	Member
10.	Shri Bharat Bhushan Ashu	Member

\*Shri Som Parkash

Under Rule 184(1) read with Rule 207 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly), the Hon'ble Speaker appointed **Sardar Gurpartap Singh Wadala** as Chairman of the Committee.

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\*Sardar Simarjeet Singh Bains tendered his resignation from the membership of the Committee on the 28th August, 2017 and in the vacancy thus caused, Shri Som Parkash, M.L.A, was nominated on 06.12.2017 by the Hon'ble Speaker to serve on the Committee as a Member for the remaining period.

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(ix) **COMMITTEE ON LOCAL BODIES & PANCHAYATI RAJ  
INSTITUTIONS FOR THE YEAR 2017-18**

**(Nominated under Rule 251-I(2))**

1.	Sardar Balbir Singh Sidhu	Chairman
2.	*Sardar Ajaib Singh Bhatti	Member
3.	Shri Aman Arora	Member
4.	Sardar Angad Singh	Member
5.	Shri Bharat Bhushan Ashu	Member
6.	Shri Budh Ram	Member
7.	Sardar Dilraj Singh	Member
8.	Shri Dinesh Singh	Member
9.	Sardar Gurpreet Singh Kangar	Member
10.	Sardar Harjot Kamal Singh	Member
11.	Thekedar Madan Lal Jalalpur	Member
12.	Shri N.K. Sharma	Member
13.	Shri Rajinder Beri	Member
	**Shri Sanjeev Talwar	

Under Rule 184(1) read with Rule 207 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly), the Hon'ble Speaker appointed **Sardar Balbir Singh Sidhu**, MLA, as Chairman of the Committee.

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\*Sardar Ajaib Singh Bhatti, MLA on having been appointed as Deputy Speaker w.e.f. 16.06.2017 has ceased to be the Member of the Committee on Local Bodies & Panchayati Raj Institutions for the year 2017-18 from above said date under first proviso to Rule 180(1) of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).

\*\*Under Rule 180(3) read with Rule 207 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly), the Hon'ble Speaker nominated Shri Sanjeev Talwar, MLA, as a Member of the Committee on Local Bodies & Panchayati Raj Institutions for the remaining period of the year 2017-18.

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(x) **COMMITTEE ON QUESTIONS AND REFERENCES FOR THE  
YEAR 2017-18**

**(Nominated under Rule 251-G)**

1. Rana Gurmeet Singh Sodhi	Chairman
2. Sardar Amarjit Singh Sandoa	Member
3. Sardar Gurkirat Singh Kotli	Member
4. Sardar Navtej Singh Cheema	Member
5. Sardar Parminder Singh Pinki	Member
6. Sh. Pawan Kumar Tinu	Member
7. Sandar Sukhpal Singh Bhullar	Member
8. Smt. Sarvjit Kaur Manuke	Member
9. Shri Vijay Inder Singla	Member

Under Rule 184(1) read with Rule 207 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly), the Speaker has appointed **Rana Gurmeet Singh Sodhi** as Chairman of the Committee.

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**(i)**  
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